

Before The National Green Tribunal, Principal Bench, New Delhi

ORIGINAL APPLICATION NO. 739 OF 2024

In The Matter Of:

ROSHAN JOSHI

.... APPLICANT

VERSUS

STATE OF UTTARAKHAND & ORS.

... RESPONDENTS

INDEX OF PAPERS

Date of Hearing: 27th January, 2025.

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Place: New Delhi

Dated: 24/01/2025

Through

RESPONDENT NO.7


PREET PAL SINGH

(ENROL. No.: D-1065/2005)

Advocate for Defendant

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... RESPONDENTS

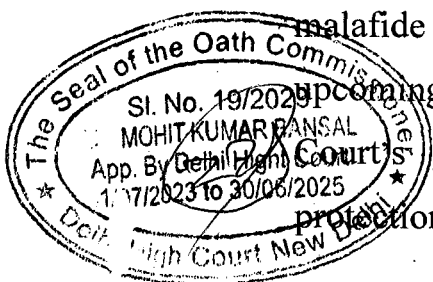
AFFIDAVIT ON BEHALF OF RESPONDENT NO. 7 – SH. ASHISH

RAJVANSHI

Affidavit of Shri. Ashish Rajvanshi, aged about 28 Years, S/o Shri. Jai Kishore Rajvanshi, R/o Chakki No. 4, Raipur, Dehradun, Uttarakhand – 248008 presently at New Delhi.

I, Ashish Rajvanshi, hereby state and declare on solemn affirmation as under:-

1. That I am arrayed as Respondent no. 7 in the present petition and am well conversant with the facts and circumstances of the present case and hence am competent to swear this Affidavit.
2. That I have gone through the contents of the Petition and in reply thereto at the very threshold denies each and every allegations made in the Petition except those which are specifically admitted.
3. That the present petition is a glaring example of the abuse to the process of law as the same has been filed with ulterior motives and malafide intentions at the behest of competitor, who do not want the opening Petrol Pump to be opened and functional. The Hon'ble Court's guidelines and environmental laws, intended for the protection of the environment, are being misused to create barriers

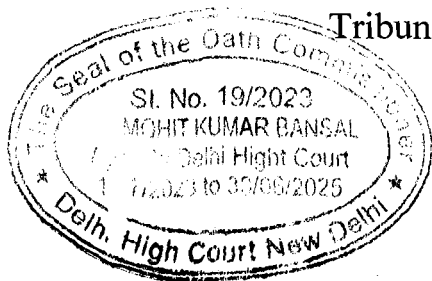


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for a legitimate venture, which apart from generating Government Revenue will also provide employment opportunities to more than 15 individuals.

4. That it is pertinent to mention herein that the upcoming Petrol Pump is fully compliant with the guidelines as laid down by this Hon'ble Tribunal, being the criteria/conditions as laid down by CPCB vide O.M. dated 07th January 2020 read with Notification dated 05th October 2021 issued by Government of Uttarakhand and also other local rule and regulations. The same also fulfills and complies with Additional Safety Measures as mandatorily detailed out in Circular dated 09th September 2024, issued by Petroleum and Explosives Safety Organisation, Government of India. The same is evident from the and No Objection Certificate dated 07th January 2025 issued on 09th January 2025 granting permission to the answering respondent to setup the Petrol pump at site.
5. That no concerns or objections has been raised by any of the concerned department [such as Fire, PWD, Pollution, Police, Traffic, DSO, SDM, and MDDA] after carrying out thorough inspections including the purported concerns highlighted in complaint letters from Mr. Roshan Joshi. Further An affidavit affirming adherence to CPCB guidelines dated 14th March 2024 and 30th October 2024 also stands submitted with the office of District Magistrate.
6. That even the Uttarakhand Pollution Control Board, Dehradun in its Affidavit dated 27th September 2024 filed before this Hon'ble Tribunal has stated that as per their site Inspection Report, the



proposed Petrol Pump fulfills the distance related standards subject to the compliance of prescribed additional safety standards of PESO.

7. That the total land area admeasuring 1.5 Acres in Khasra No. 447, MI, RO on Dharampur to Maldevta Road, Raipur Dehradun, Uttarakhand – 248001, belongs to the family of answering respondent. The initial layout for setting up Petrol Pump was admeasuring 20 sq. mtrs. x 30 sq. mtrs. and that the revised layout for setting up Petrol Pump is now admeasuring 26 sq. mtrs. [Front] x 55 [Depth] sq. mtrs., which is bounded as under:

East: Own property.

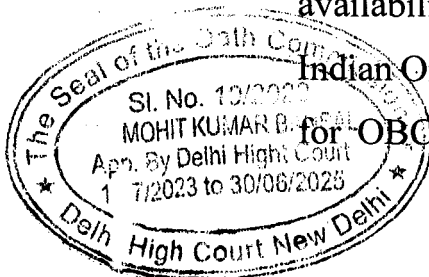
West: 22-meter-wide Maldevta Road [50 meters from the *Khalangaa canal*].

North: Filling point to school boundary: 65 meters [Dispensing unit to school boundary: 40 meters].

South: Rajkiya Pashu Chikitsalya is 35 meters from dispensing unit. [*Animal Dispensary adjacent to Retail Outlet is an abandoned Building since the year 2019 and the same is moved to Rajkiya Pashu Chikitsalya*].

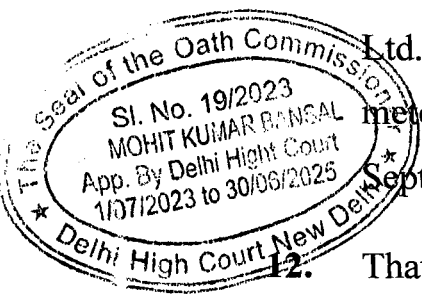
8. The retail outlet selection was conducted via the advertisement method www.petrolpumpchayan.com, which is a transparent and well-established process followed by Oil Marketing Companies (OMCs). Before issuing advertisements, OMCs perform extensive research to assess fuel consumption needs and analyze the availability of nearby fuel outlets to ensure optimal service coverage.

Indian Oil Corporation Ltd. published an advertisement [categorized for OBC Applicant] specifically for a location within Municipal



Limits of Dehradun, spanning from Shiv Mandir/Raipur Chowk towards Maldevta on Theva-Maldevta Road.

9. Following verification of all documents and fulfillment of the necessary and legal requirements, answering respondent was provisionally selected (being the sole applicant) and was issued a Letter of Intent (LOI) dated 13th December 2023, by the Indian Oil Divisional Office Dehradun. As per the standard procedure, No Objection Certificate (NOC) was sought from the District Administration before establishing the retail outlet to ensure all necessary environmental and legal requirements are met during the setup process.
10. That based on the Original Site/Layout Plan, No Objection was applied for with District Magistrate Office, who after thorough Inspections and departmental reports, issued an NOC dated 06th June 2024 with conditions on compliance with guidelines, including CPCB criteria for water bodies and safety measures prescribed by PESO.
11. That being a law-abiding citizen, in light of the specific instruction issued by District Magistrate to maintain a 50-meter distance from the dispensing unit to any water body necessitated revisions to the layout and that a formal request for layout modification was submitted to the Chief Manager, Retail Sales, Indian Oil Corporation Ltd. (IOCL). The revised layout plan with updated dimensions 26 meters [Front] x 55 meters [Depth] was approved by IOCL on 09th September 2024.



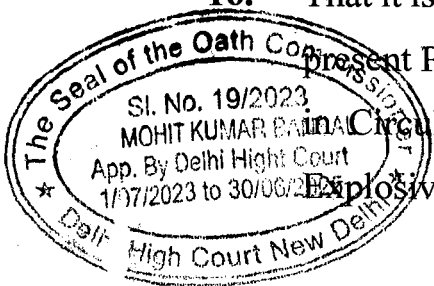
12. That the revised layout plan was submitted with District Magistrate Office, who on 14th October 2024 directed the District Supply

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Officer (DSO) to scrutinize the updated layout. The same was reviewed and a report from the Supply Inspector (Petroleum) was submitted after a site visit on 18.10.2024.

13. That the revised layout was signed and approved by the District Supply Office on 21.10.2024 and subsequently by the Addl. District Magistrate on 06.11.2024. The No Objection Certificate was uploaded on LSDA Portal and thereafter the No Objection Certificate dated 07th January 2025 was issued on 09th January 2025 confirming compliance with all guidelines.
14. That as per Clause H of O.M. dated 07th January 2020, sitting criteria for Petrol Pum New Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/dispensing units/vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. The said clause further provides for that in case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. However, in no case distance can be less than 30 meters.
15. That in terms of the Notification dated 05th October 2021 issued by Government of Uttarakhand, the minimum distance to be maintained between the filling station and from river, drain, reservoir, underground source, spring etc. is 50.0 meters.
16. That it is pertinent to mention herein that during the pendency of the present Petition, Additional Safety Measures have been detailed out in Circular dated 09th September 2024, issued by Petroleum and Explosives Safety Organisation, Government of India.

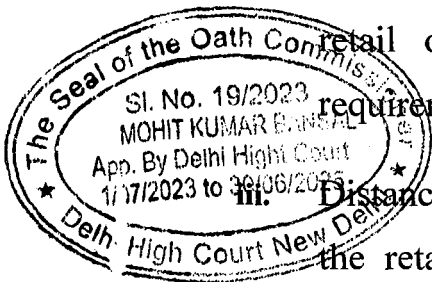


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17. That the Applicant has alleged that there is violation of the above norms and that the New Petrol Pump Retail Outlet is breaches the distance as defined by the regulations. The ostensible claim of the applicant is premised on the basis that the distance between the New Petrol Pump and:
- i. Saigrace Academy International Raipur School is 38 meters
 - ii. Veterinary Hospital is 7 meters
 - iii. Canal located at a distance of 21 meters.
18. That in terms of the guidelines, the site is question under the new Site/Layout Plan for setting up the Petrol Pump New Retail Outlet meets all the sitting criteria and all the requirements are duly met by the answering respondent.

Response to the Purported Allegation of Breach of Distance between the School and the Petrol Pump

19. That in the existing current revised (New) layout plan Distance from Saigrace Academy International Raipur School is as under:
- i. Distance from the **School Building to the dispensing unit** of the retail outlet is **90 meters**, thus exceeding the minimum requirement of **50 meters** as per guidelines;
 - ii. Distance from the **School Boundary to the Filing Point** of the retail outlet is **65 meters**, thus exceeding the minimum requirement of **50 meters** as per guidelines;
 - iii. Distance from the **school boundary to the dispensing unit** of the retail outlet is **40 meters**, thus exceeding the minimum



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requirement of **30 meters** as per guidelines when PESO-prescribed safety measures are implemented

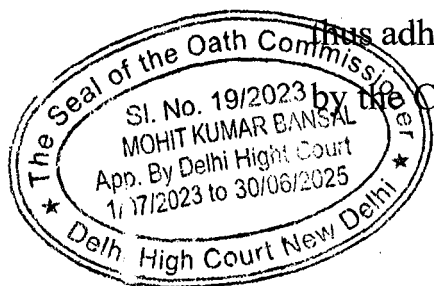
- iv. Though as mandated additional safety measures as prescribed by PESO [including Additional Safety measures as mandatorily detailed out Circular dated 09th September 2024, issued by Petroleum and Explosives Safety Organisation, Government of India] shall/have been taken.

Response to the Purported Allegation of Breach of Distance between the Canal and the Petrol Pump

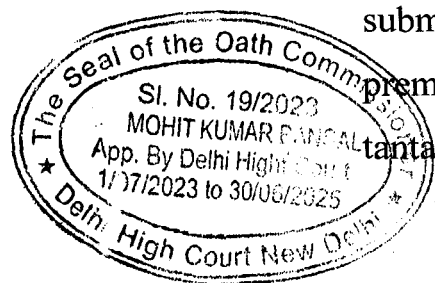
20. That in the existing current revised layout plan Distance from Canal - Khalanga Nahar and the dispensing unit is more than 50 meters, which is permissible with additional measure. It is submitted that Khalanga Nahar, flows on the opposite side of the proposed retail outlet site and the same is covered with Hume pipes thus making it less accessible or exposed.

Response to the Purported Allegation of Breach of Distance between the Veterinary Hospital and the Petrol Pump

21. That though under the guidelines specific reference is to hospitals with 10 beds or more, which on plain reading manifestly makes it clear that the same is intended for human healthcare and that Rajkiya Pashu Chikitsalya does not fall within this category. However, the veterinary hospital mentioned i.e. Rajkiya Pashu Chikitsalya is situated at a distance of 35 meters, which is more than 30 meters thus adhering to the criteria and further No Objection has been given by the Chief Veterinary Officer of Rajkiya Pashu Chikitsalya.



22. That the proposed retail outlet is situated on an open piece of land admeasuring 1.5 Acres owned and used by the family of the answering respondent for their personal use. There are no designated residential areas in the immediate vicinity. Furthermore, the land plot between the school boundary and the retail outlet is proposed for commercial development, further ensuring that the retail outlet's placement aligns with zoning and safety requirements. Thus, the location of the proposed retail outlet is fully compliant with the CPCB guidelines, ensuring safety and adherence to prescribed norms.
23. That another purported violation/breach sought to alleged by the Applicant is with respect to the regulation of the traffic on the road where the New Retail Outlet is to be setup. It is submitted that the same is nothing but another glaring example of haste to somehow create obstacles in as much as on the bare reading of the relevant regulation/clause of the relevant notification it is apparent that the same is not applicable to the facts of the present case as detailed in clause 7.14 (II) 3 of the Notification dated 05th October 2021. Going ahead though not required, even report from the Traffic Department was sought for, who after carrying out the thorough inspection have given a Traffic Viability report dated 31st December 2024 wherein No Objection has been raised by the Traffic department to the opening of the Petrol Pump.
24. That the purported grounds as alleged to be raised by the Applicant in the petition are misconceived and are specifically denied. It is submitted that the entire petition and the alleged grounds are premised on selective activism with a clear bias and ulterior motives tantamounting to abuse to the process of law. The grounds alleged



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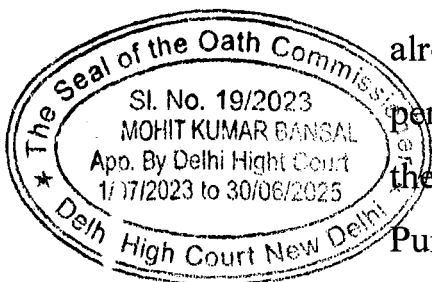
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in para 4.1 to 4.34 are incorrect, wrong and are denied. It is submitted that the submissions made above may be read as part and parcel to the present para under reply and are not being reproduced herein for sake of brevity.

4.1 That the contents of corresponding Ground/Para 4.1 of the Application are incorrect, wrong and denied. It is denied that for want of knowledge that despite representation and complaints filed by the Application with all relevant respondent-government authorities, no action taken by any of the Respondents and petrol pumps are being constructed in gross violation of the CPCB guidelines, as being alleged by Applicant. It is submitted that even otherwise the ostensible representation/complaint is false, frivolous and baseless being made only to harass the answering respondent, as all the requirements for opening the Proposed Petrol Pump under various guidelines are being duly complied with by the answering respondent.

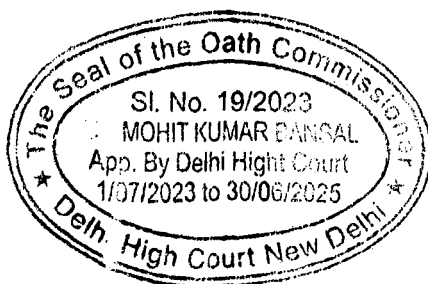
4.2 That the contents of corresponding Ground/Para 4.2 of the Application are incorrect, wrong and denied. It is denied that since the Proposed Petrol Pump is sought to be established in an 'residential area' by the Mussoorie Dehradun Development Authority, thus the same is in violation of the CPCB Guidelines and Notification dated. 05.10.2021, as being alleged by applicant. The Provisional Permission has already been issued by the MDDA and the application is pending consideration with the Authority. It is submitted that the CPCB guidelines doesn't bar opening up of the Petrol Pump in the residential area but only put in place additional



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safety measures, which have been duly met by the answering respondents. It is submitted that the concerned authorities have granted necessary permissions and approvals after examining the case and as such the purported allegation of the application is baseless.

- 4.3 That the contents of corresponding Ground/Para 4.3 of the Application are incorrect, wrong and denied. It is denied that the Proposed Petrol site is within 50 meters of a school named 'Saigrace Academy International' on the southern side and therefore in violation of the CPCB Guidelines and Notification dated. 05.10.2021. Letter dated 02.02.2024 from the Uttarakhand Pollution control Board bearing no. UKCPB/ROD/CA-111/2023-24/4697-1909, is a matter of record and anything contrary thereto is denied. It is submitted that in terms of the guidelines, the radial distance between the nearest Fill point/Dispensing Units/ vent pipe, of the Proposed Petrol Pump from the existing school is 50 meters, however the said rules also provide for opening/setting up Petrol Pump at a distance of less than 50 meters with additional safety measures to be implemented as prescribed by PESO but cannot be less than 30 meters. It is submitted that in the present case distance between the dispensing unit of the proposed retail outlet and the nearest school building i.e. Saigrace Academy International is 90 meters, which exceeds the prescribed 50-meter limit. Even when measuring from the school boundary, the distance to the dispensing unit is 40 meters i.e. 10 meters more than the minimum requirement of 30 meters. It is pertinent to mention herein that as mandated



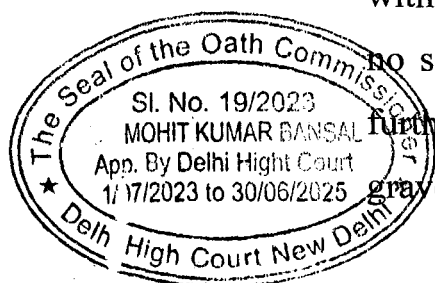
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additional safety measures as prescribed by PESO have been taken for enhanced safety. Thus, the allegation of the applicant of Retail Outlet being setup in violation of distance from school is totally misconceived.

4.4 That the contents of corresponding Ground/Para 4.4 of the Application are incorrect, wrong and denied. It is denied that Proposed Petrol Pump site is within 50 meters of the State Animal Hospital on the northern side. Letter dated 02.02.2024 from the Uttarakhand Pollution Control Board bearing no. UKCPB/ROD/CA-111/2023-24/4697-1909, is a matter of record and anything contrary thereto is denied. As per guidelines, the radial distance between the nearest Fill point/Dispensing Units/ vent pipe, of the Proposed Petrol Pump from the existing Hospital (10 beds and above) is 50 meters is provided for, however the said rules also provide for opening/setting up Petrol Pump at a distance of less than 50 meters with additional safety measures to be implemented as prescribed by PESO but cannot be less than 30 meters. Without prejudice that the said proximity is to be read for Hospitals catering to Human Healthcare but even otherwise in the present case, distance between the two is 35 meters, which is more than the stipulated area of 30 meters.

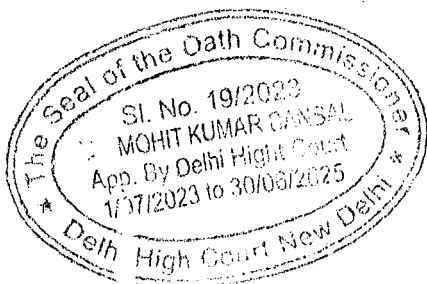
4.5 That the contents of corresponding Ground/Para 4.5 of the Application are incorrect, wrong and denied. It is denied that with the establishment of a petrol pump at the proposed site, no schools or hospitals would be allowed to operate or be further developed/established in the vicinity which would gravely prejudice the persons living the densely populated



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area, as being alleged by applicant. It is submitted that the proposed retail outlet is situated on an open piece of land owned and used by the family of the answering respondent for their personal use. There are no designated residential areas in the immediate vicinity. Furthermore, the land plot between the school boundary and the retail outlet is proposed for commercial development, further ensuring that the retail outlet's placement aligns with zoning and safety requirements. Thus, the location of the proposed retail outlet is fully compliant with the CPCB guidelines, ensuring safety and adherence to prescribed norms, purported apprehensions of the Application are baseless and are only being ostensibly highlighted/projected in a skeptical manner with ulterior motives.

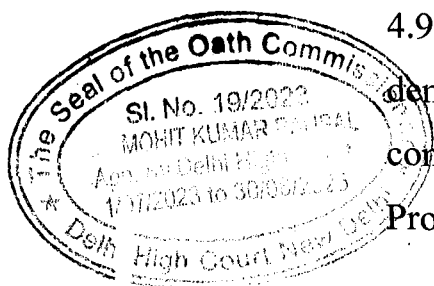
- 4.6 That the contents of corresponding Ground/Para 4.6 of the Application are incorrect, wrong and denied. It is denied that the Proposed Petrol Pump site is at a very busy crossing which would create issues relating vehicular traffic in the area. on the bare reading of the relevant regulation/clause of the relevant notification it is apparent that the same is not applicable to the facts of the present case as detailed in clause 7.14 (II) 3 of the Notification dated 05th October 2021. Going ahead though not required, even report from the Traffic Department was sought for, who after carrying out the thorough inspection have given a Traffic Viability report dated 31st December 2024 wherein No Objection has been raised by the Traffic department to the opening of the Petrol Pump.



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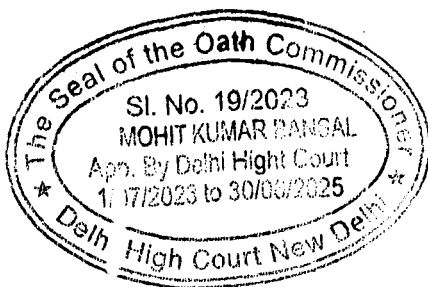
4.7 That the contents of corresponding Ground/Para 4.7 of the Application are incorrect, wrong and denied. It is denied that the Proposed Petrol Pump site is situated within 50 meters of a waterbody i.e., a canal on the western which poses a serious threat of a contamination and is in blatant violation of the CPCB Guidelines mentioned hereinabove. In the present case, water canal, Khalanga Nahar, flows on the opposite side of the proposed retail outlet site and the same is covered with Hume pipes thus making it less accessible or exposed. However, being a law-abiding citizen, to adhere to the water body distance guidelines and to comply with the conditional NOC issued by the District Magistrate, requested Indian Oil Corporation Limited (IOCL) to modify the initial layout plan. It is pertinent to mention that the original plot size was 20 x 30 meters, which now stands revised 26 x 55 meters with a new layout with an increased plot size, ensuring adequate distance between the covered canal and the dispensing unit which is more than 50 meters. These adjustments were made proactively to comply with all necessary environmental and safety criteria and commitment of the answering respondent to adhering to the guidelines ensuring that the retail outlet is established in full compliance with legal and environmental standards.

4.8 – 4.10. That the contents of corresponding Ground/Para 4.8, 4.9 and 4.10 of the Application are incorrect, wrong and denied. It is denied that the Petrol Pump is sought to be constructed in a manner such that the entry / exit of the Proposed Petrol Pump at a site which is situated at a distance



of less than 100 meters from the nearest crossing/ T- junction / intersection. It is denied that the proposal to establish the petrol pump at the proposed site is in contravention of the notification dated 05.10.2021 which clearly state that there must be a minimum distance of 100 meters between the entry /exit of filling stations from any crossing / T-junction or intersection. It is denied that Proposed Petrol Pump site is at a very busy crossing which would create issue relating to vehicular traffic in the area as the said site is located in a densely populated residential area. on the bare reading of the relevant regulation/clause of the relevant notification it is apparent that the same is not applicable to the facts of the present case as detailed in clause 7.14 (II) 3 of the Notification dated 05th October 2021. Going ahead though not required, even report from the Traffic Department was sought for, who after carrying out the thorough inspection have given a Traffic Viability report dated 31st December 2024 wherein No Objection has been raised by the Traffic department to the opening of the Petrol Pump.

- 4.11. That the contents of corresponding Ground/Para 4.11 of the Application are incorrect, wrong and denied. It is not denied that the general activity of operating pumps causes serious environment concern as well safety risks to the residents and therefore must be done only in the strictest compliance with safety and environmental norms. It is however denied that the proposed Petrol Pump poses a grave danger and should be immediately injuncted, as being alleged by Applicant. It is submitted that the allegations of the applicant apart from

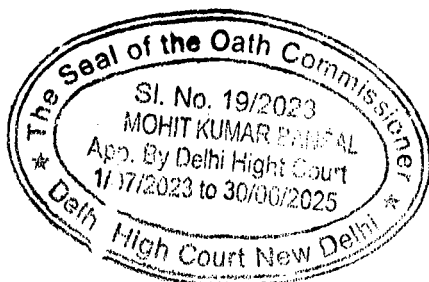


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being false and frivolous are vexatious and baseless. It is reiterated that the retail outlet's compliance with safety and environmental standards has been verified through multiple layers of scrutiny, including submission of affidavits and revisions to the layout plan to meet criteria and that the Petrol Pump New Retail Outlet is well in conformity with the guidelines as issued by this Hon'ble Tribunal as encompassed in O.M. dated 07th January 2020 of CPCB read with Notification dated 05th October 2021 issued by Government of Uttarakhand, and also other local rule and regulations.

4.12 – 4.13 That the contents of corresponding Ground/Para 4.12 and 4.13 of the Application are incorrect, wrong and denied. That the grounds do not relate to the answering respondent and as such needs no reply. It is however submitted that all the guidelines and norms as framed under various polices, notifications etc. are being duly complied with and that the proposed Petrol Pump duly meets all the criteria parameters pursuant to which all the concerned authorities have granted necessary permissions and approvals. The present Petition is nothing but glaring example to abuse to process of law being filed with malafide intentions at behest of the competitors who do not want the Petrol pump to be set up at the proposed site.

4.14 – 4.18. That the contents of corresponding Ground/Para 4.14 to 4.18 of the Application are incorrect, wrong and denied. That the order dated 22.07.2019 in OA No. 31 of 2019 and OA No. 86 of 2019 of this Hon'ble Tribunal as well as CPCB Guidelines dated 07.01.2020 and the clarification dated 29.01.2021 are matter of record and anything contrary thereto

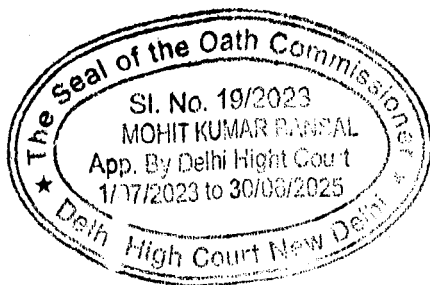


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is denied. It is not denied that the CPCB Guidelines are applicable to the petrol pump proposed to be constructed at Khasra no. 447 Mi, Village Raipur, Tehsil - Dehradun, District – Dehradun, it is however specifically denied that the construction of a retail outlet at the Proposed Petrol Pump site is in violation of the CPCB Guidelines inasmuch as they do not maintain the prescribed distance from residential premises. It is denied that said plots of land wherein the petrol pump is being set up are in residential areas of Dehradun according to the Master Plan within an impermissible distance of residential premises. The Provisional Permission has already been issued by the MDDA and the application is pending consideration with the Authority.

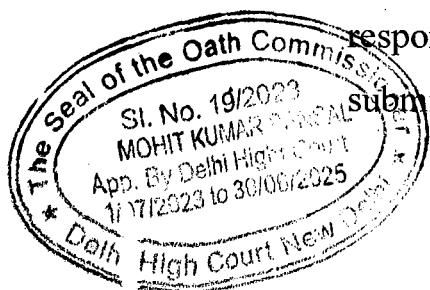
4.19 – 4.22. That the contents of corresponding Ground/Para 4.19 to 4.22 of the Application are incorrect, wrong and denied. It is submitted that all the CPCB Guidelines and orders of this Hon'ble Tribunal are being duly complied with in opening the Proposed Petrol Pump. It is denied for want of knowledge of the answering respondent that the other Respondents have not acted upon the representations of the Applicant, it is however pertinent to mention herein the concerned authorities have granted necessary permissions and approvals after examining the case and CPCB guidelines are being duly met in setting up the proposed Petrol Pump. It is denied that larger public interest and environmental safety are at stake in an ecologically sensitive State, as being alleged by applicant. It is denied that the material on record establishes that the petrol pumps are being set up in flagrant disregard of the Orders of



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this Hon'ble Tribunal and in violation of the CPCB Guidelines, as being alleged by applicant. It is submitted that the allegations apart from being false and frivolous are vexatious and baseless.

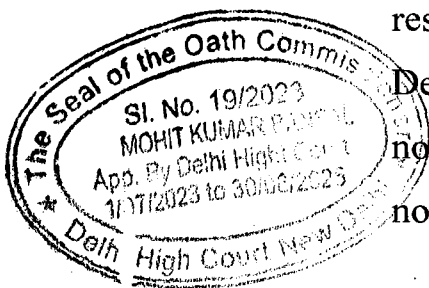
That the contents of corresponding Grounds/Para 4.23 to 4.34 are premised on the Conditional NOC dated 06th June 2024, which after revised layout Plan and upon issuance of NOC dated 07th January 2024 stands superseded and as such the allegations/purported grounds stated in the said paras apart from being incorrect, wrong have become meritless and even otherwise are denied. It is submitted that the allegations of the applicant apart from being false and frivolous are vexatious and baseless. It is submitted that even earlier there was no violation and in anyways after the issuance of the NOC dated 07th January 2025 [uploaded on LSDA] the earlier NOC dated 06th June 2024 stood superseded. that the upcoming Petrol Pump is fully compliant with the guidelines as laid down by this Hon'ble Tribunal, being the criteria/conditions as laid down by CPCB vide O.M. dated 07th January 2020 read with Notification dated 05th October 2021 issued by Government of Uttarakhand and also other local rule and regulations. The same also fulfills and complies with Additional Safety Measures as mandatorily detailed out in Circular dated 09th September 2024, issued by Petroleum and Explosives Safety Organisation, Government of India. The same is evident from the and No Objection Certificate dated 07th January 2025 issued on 09th January 2025 granting permission to the answering respondent to setup the Petrol pump at site. It is submitted that the submissions made above may be read as part and parcel to the



present para under reply and are not being reproduced herein for sake of brevity.

4.23 – 4.24 That the contents of corresponding Ground/Para 4.23 to 4.24 of the Application are incorrect, wrong and denied. It is denied that the conditional ‘No – Objection Certificate’ was given by respondent no. 5 without taking into consideration the violation of CPCB Guidelines. It is denied that the Conditional NOC dated 06th June 2024 was Premature as the map of the Proposed Retail Outlet has not been approved by MDDA. It is reiterated that the Provisional Permission has already been granted by MDDA and that the application is pending with MDDA for approval. It is reiterated that the Proposed Retail Outlet meets all the distance criteria including distance from the school as well as Water Canal as detailed above and that all the allegation of the Applicant are false and frivolous. It is submitted that the allegations of the applicant apart from being false and frivolous are vexatious and baseless. It is submitted that even earlier there was no violation and in anyways after the issuance of the NOC dated 07th January 2025 [uploaded on LSDA] the earlier NOC dated 06th June 2024 stood superseded.

4.25 – 4.29 That the contents of corresponding Ground/Para 4.25 to 4.29 of the Application are incorrect, wrong and denied. It is denied that the respondent no. 5 has granted NOC to respondent no. 6 on basis of the Letter of Interest dated 13th December 2023 and is further denied that the land parcel is not clearly identifiable and demarcated. It is submitted that not only is the land parcel completely demarcated and

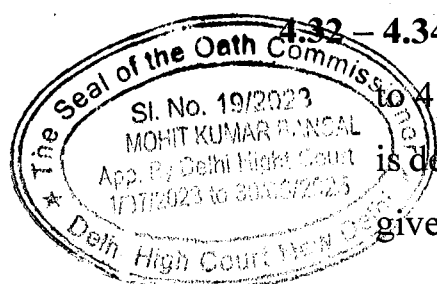


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identifiable from which the distance is being calculated but the No Objection sought by respondent no. 6 from respondent no. 5 was with respect to the entire Khasra in which the land for Proposed Retail Outlet is situated. It is submitted that the allegations of the applicant apart from being false and frivolous are vexatious and baseless. It is submitted that the submissions made above may be read as part and parcel to the present para under reply and are not being reproduced herein for sake of brevity.

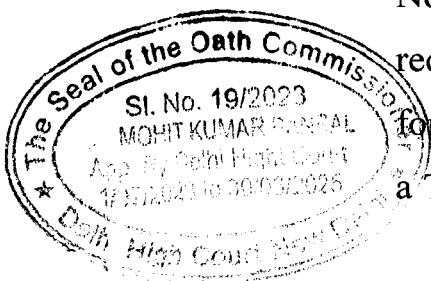
4.30 – 4.31 That the contents of corresponding Ground/Para 4.30 to 4.31 of the Application are incorrect, wrong and denied. It is denied that the conditional 'No – Objection Certificate' was given by respondent no. 5 without taking into consideration the distance with respect to the State Animal Hospital and the residential area with the Proposed Retail Outlet. It is reiterated that the Proposed Retail Outlet meets all the distance criteria including distance from the State Animal Hospital as well as meeting the criteria of residential area as detailed above and that all the allegation of the Applicant are false and frivolous. It is submitted that the allegations of the applicant apart from being false and frivolous are vexatious and baseless. It is submitted that the submissions made above may be read as part and parcel to the present para under reply and are not being reproduced herein for sake of brevity.



4.32 – 4.34 That the contents of corresponding Ground/Para 4.32 to 4.34 of the Application are incorrect, wrong and denied. It is denied that the conditional 'No – Objection Certificate' was given by respondent no. 5 without taking into consideration

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the minimum distance between the entry/exit of the filling station and crossing/T-junction or intersection. It is further denied that the Proposed Petrol Pump site is at a very busy crossing which would create issues relating to vehicular traffic in the area as the said site is located in a densely populated residential area. It is further denied that the Conditional NOC has been granted without taking into consideration that with the establishment of the Proposed Retail Outlet no schools or hospitals would be allowed to operate or be further developed/established in the vicinity which would gravely prejudice the persons living in this populated area, as being alleged by Applicant. It is submitted that the allegations of the applicant apart from being false and frivolous are vexatious and baseless. It is reiterated that no concerns or objections has been raised by any of the concerned department [such as Fire, PWD, Pollution, Police, Traffic, DSO, SDM, and MDDA] after carrying out thorough inspections including the purported concerns highlighted in complaint letters from Mr. Roshan Joshi. Further An affidavit affirming adherence to CPCB guidelines dated 14th March 2024 and 30th October 2024 also stands submitted with the office of District Magistrate. It is reiterated that on the bare reading of the relevant regulation/clause of the relevant notification it is apparent that the same is not applicable to the facts of the present case as detailed in clause 7.14 (II) 3 of the Notification dated 05th October 2021. Going ahead though not required, even report from the Traffic Department was sought for, who after carrying out the thorough inspection have given a Traffic Viability report dated 31st December 2024 wherein



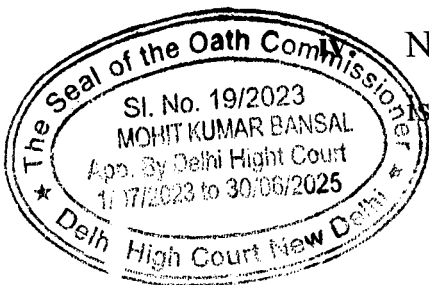
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No Objection has been raised by the Traffic department to the opening of the Petrol Pump. It is submitted that the submissions made above may be read as part and parcel to the present para under reply and are not being reproduced herein for sake of brevity

25. That apart from the answering respondent, Indian Oil Corporation Limited, and the District Magistrate have worked collaboratively to ensure that all guidelines are fully complied with. It is reiterated that the retail outlet's compliance with safety and environmental standards has been verified through multiple layers of scrutiny, including submission of affidavits and revisions to the layout plan to meet criteria and that the Petrol Pump New Retail Outlet is well in conformity with the guidelines as issued by this Hon'ble Tribunal as encompassed in O.M. dated 07th January 2020 of CPCB read with Notification dated 05th October 2021 issued by Government of Uttarakhand, and also other local rule and regulations.

- i. New Letter of Intent issued by Indian Oil Corporation dated 09th September 2024 is annexed herewith as **Annexure R7/1**.
- ii. Letter from Indian Oil Corporation to District Magistrate dated 09th September 2024 is annexed herewith as **Annexure R7/2**.
- iii. Khasra No. 447, DM Endorsed Layout Plan is annexed herewith as **Annexure R7/3**.

New Additional Safety Measures dated 09th September 2024 is annexed herewith as **Annexure R7/4**.



- v. Traffic Report dated 31st December 2024 issued by is annexed herewith as **Annexure R7/5.**
- vi. Affidavit given by answering respondent to District Magistrate dated 14th March 2024 is annexed herewith as **Annexure R7/6.**
- vii. Affidavit given by answering respondent to District Magistrate dated 30th October 2024 is annexed herewith as **Annexure R7/7.**
- viii. No Objection Certificate dated 07th January 2025 issued on 09th January 2025 is annexed herewith as **Annexure R7/8.**

26. That in view of the above it is respectfully submitted that the present petition is devoid of merits and is liable to be dismissed with exemplary cost on the Applicant for abusing the process of law.

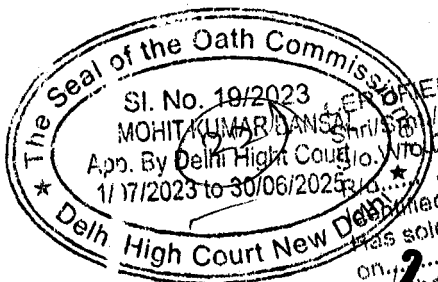
deponent who has signed/put thumb impression in my presence.
Verification

24 JAN 2025

[Signature]
DEPONENT

Verified at New Delhi on this ____ day of January 2025 that the contents of the above affidavit are true to my knowledge and no part of it is false and nothing has been concealed therefrom.

[Signature]
DEPONENT



VERIFIED THAT THE DEPONENT
 MOHIT KUMAR BANSAL
 App. By Delhi High Court
 11/17/2023 to 30/06/2025
 on _____ at _____
 was solemnly affirmed before me at Delhi
 that the contents of the affidavit which have
 been read & explained to him are true and
 correct to his knowledge
 24 JAN 2025
[Signature]
 Oath Commissioner Delhi High Court

6. In addition, you will also provide the following basic facilities at your cost at the Retail Outlet premises:-

- a. Clean drinking water
- b. Prec. Air
- c. Clean toilet
- d. Telephone
- e. First aid kit with vandy medicines.
- f. Adequate illumination
- g. PUC facilities wherever it is mandatory
- h. Other facilities as may be specified by the Corporation from time to time.

7. Additional facilities (site specific) like Canopy, Service Station or any other facility as may be decided by Indian Oil Corporation Ltd. from time to time would also be required to be developed by you. Further, in compliance of gazette notification dated 08.11.2019 which mandates provision of at least one alternate fuel facility in all new Retail Outlet commissioned post the said notification, you will ensure the minimum provision of at least one single point EV charging station conforming to standards and specification as prescribed by Divisional Office of Indian Oil Corporation Ltd. at the proposed site at your cost within the stipulated timelines.

8. Indian Oil Corporation Ltd. will provide storage tanks and pumps and other facilities considered necessary at the Retail Outlet.

9. For the facilities that may be provided by the Corporation as aforesaid, you will be required to pay license fee as may be decided by the Corporation and applicable to you from time to time. At present, the license fee (incl. GST) recoverable is Rs 196.51/- KL for MS and Rs 163.76/- KL for HSD.

10. The Corporation will not be held liable for any loss or damage on account of delay that may be caused in providing you the facilities mentioned above, whatever may be the cause of the failure or delay.

11. You will ensure all financial and other arrangements for operating the Retail Outlet dealership. In case you are unable to arrange funds required for development of desired infrastructure and facilities at the Outlet allotted and the working capital for operation of the Retail Outlet, as mentioned in the Advertisement for the location, this LOI can be withdrawn and you will have to claim damages whatsoever against Indian Oil Corporation Ltd.

12. You shall not induct any partner(s) in case of individual (s) nor make any changes in the constitution of the partners as existing at the time of application without approval of the Company, except your spouse as per terms and conditions of Indian Oil Corporation Ltd.

13. It will be a condition for the award of MS / HSD retail outlet dealership that you shall be paying attention towards day to day running of the dealership by personally managing the affairs of the dealership you will give us a written assurance to ensure that and shall not assign or part with the same to any other person (s).

You will be liable for taking up any employment. If you are already employed you will have to resign from the employment and provide the letter of acceptance of resignation by the employer before the issuance of Letter of Appointment by Indian Oil Corporation Ltd.

14. You will be required to deposit Demand Draft for Rs. 300000.00 drawn on any scheduled bank in favour of Indian Oil Corporation Ltd. which will be used as Security Deposit (incl. setting off Initial Security Deposit amount) at the time of award of dealership. You shall ensure compliance of all its requirements of LOI. Kindly note that the Security Deposit will not be returned to you at the time of expiry of agreement between you and the Corporation. However, if such conditions are not complied with, the Corporation is prerogative to cancel the dealership. In such eventuality, this amount will be forfeited. You shall be liable for any charges, its right to adjust the amount towards any dues to it.

15. You will be required to deposit Demand Draft for Rs. 150,000.00 towards Non-refundable Fiscal Fee, by way of a Demand Draft for Rs. 150,000.00 drawn on any scheduled bank in favour of Indian Oil Corporation Ltd. payable at DEPRKALPN within 15 days of award of dealership.

16. You shall be liable for all taxes and other charges which are made payable and are ready for payment at the time of award of dealership. You shall obtain such and such documents as may be required under any Central, State, Municipal or Local laws and regulations.

17. You shall be liable for all taxes and other charges which are made payable and are ready for payment at the time of award of dealership.

- 18. Please note that you are required to fulfill the conditions with regard to inducting Spouse as Co-owner in the dealership before issuance of Letter of Appointment.
- 19. This letter of intent will stand automatically withdrawn and cancelled on the happening of any of the following events:
 - a. In case you or any of your family members (as defined under disqualification criteria of dealer selection guidelines) receive anytime or have received a letter of intent for any other "A/C" site RO dealership or LPG distributorship from our company or any other oil marketing company either in your individual capacity or in partnership with any other individual(s).
 - b. In case you or any of your family member gets inducted as partner or proprietor in "A/C" site RO dealership or LPG distributorship of our company or any other oil marketing company.
 - c. If it is found that you have suppressed and / or misrepresented any material facts in your application.
 - d. In case you are found to be convicted for any criminal / economic offence involving moral turpitude.
 - e. In the event of death if you are an individual/pacner.
- 20. In case you are not able to provide the land / develop facilities within the specified time or fail to fulfill the terms & conditions of LOI, then LOI can be withdrawn. In such situations Initial Security Deposit (ISD) would be forfeited. The Initial Security Deposit (ISD) would also be forfeited if you are unable to submit the total bidding amount within the stipulated time or withdraw for any reason, your selection would be treated as cancelled and LOI withdrawn. The LOI would also be withdrawn and selection cancelled, if you are unable to submit the Non-refundable fixed fee within the stipulated time. In such situations Initial Security Deposit (ISD) would be forfeited.
- 21. You will not sell/lease/mortgage the said land to any third party without the permission of Indian Oil Corporation Ltd. in writing, so long as the Dealership Agreement is valid and Indian Oil Corporation Ltd.'s facilities continue at the site.
- 22. In case of termination of / resignation from the dealership, within 3 months of disassociation from Indian Oil Corporation Ltd., you will execute a lease or will sub lease the land together with structures thereon to the company if the company so desires for a period not exceeding 30 years at normal yearly rental (excluding Municipal Taxes) which shall not be more than 10 % of the then prevailing market value of the land and the structures standing thereon.
- 23. This letter is merely a letter of intent and is not to be construed as a firm offer of dealership to you. The dealership will be allowed to you on your complying with the terms and conditions spell out herein above by issuance of appointment letter along with original of our standard dealership agreement between you and us.

Should you require any further details / guidelines, please get in touch with our office at the address mentioned below.

IOC Hyderabad Divisional Office
25, Narayana, Gachibowli
Hyderabad - 500032

Remarks:

LOI IS NOT VALID UNLESS NO ADMINISTRATIVE APPROVAL/1505/SL01/2023-2024/120169, DATED 11.12.2023
APPROVED BY COMRS, UPSO-II
ON CALL OF LAND DIMENSIONS OF THE OFFERED PLOT CHANGED VIDE APPROVAL REF NO
ADMINISTRATIVE APPROVAL/1505/SL01/2024-2025/79515
DATED 11.12.2023 APPROVED BY COMRS, UPSO-II IN VIEW OF COMPLIANCE OF CRCB GUIDELINES
FOR THE ADDRESS OF THE SITE

Yours faithfully
For Indian Oil Corporation Ltd.


K. Srinivas Kumar Gupta
Divisional Retail Sales Head

Indian Oil

Marketing Division

Indian Oil Corporation Limited

Dehradun Divisional Office :

25 Nimbuwala, Garhi Cantt, Dehradun,

Uttarakhand-248003

Tel: 01352750208, 2750110

Fax: 0135-2750111

Ref: R/2023/IN001652/UTK/000015/1505/00015

Date: 13.12.2023

To,**ASHISH RAJVANSHI****S/O SHRI JAI KISHORE RAJVANSHI****CHAKKI NO. 4, RAIPUR****DEHRADUN UTTRAKHAND 248008**

Dear Sir/Madam,

Sub: Proposed MS/HSD B Site Retail Outlet Dealership at Location:

WITHIN MUNICIPAL LIMIT OF DEHRADUN FROM SHIV

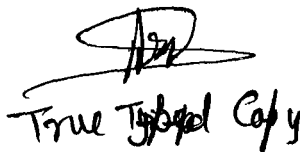
MANDIR / RAIPUR CHOWK TOWARDS MALDEVTA ON THEVA-

MALDEVTA ROAD, District: DEHRADUN State: Uttarakhand

Category: OBC

We refer to our advertisement dated 28.06.2023 and your application

form No. IOC16974710453784 for the award of MS/HSD




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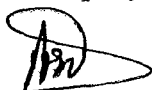
Retail Outlet dealership at the above location and your provisional selection as a Single Candidate on 19.10.2023.

Please be informed that by this Letter of Intent, we propose to offer you a Retail Outlet dealership of Indian Oil Corporation Ltd. at the above location on the following terms & conditions:-

1. You have offered a suitable piece of land admeasuring 1430 Sq. Meter approx.; 26 Meter (frontage) X 55 Meter (depth) at KHASRA NO.- 447 MI, Village RAIPUR, District: DEHRADUN, State: Uttarakhand. as indicated by you in the application for the development of the subject Retail Outlet. You have to make available said piece of land and submit all relevant land documents in respect of the same within 2 months from the date of this letter for enabling Indian Oil Corporation Ltd. To prepare layouts/applications for seeking the statutory approvals / licenses so that the Retail Outlet can be developed, failing which this offer is liable to be withdrawn.
2. For making the land available as required above, you will also ensure that the land arranged by you is either registered in your name or is leased to you for a minimum period as per the terms and condition of advertisement.


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3. Indian Oil Corporation Ltd. shall prepare layouts/applications for obtaining all statutory approvals / licenses required for development of the Retail Outlet on the plot of land offered by you. You shall coordinate with the concerned statutory authorities for issuance of all requisite NOCs / Statutory approvals / Licences which are required for development of the Retail Outlet.
4. As and when advised by the Corporation, the site offered by you including the entry/exit / acceleration / de-acceleration / service road would be duly developed up to the road level by cutting/filling (as applicable), with good earth/murum, layer-wise compacted as per standard engineering practices. You shall also construct necessary retaining wall and compound wall of 1.5 meters height, designed as per site conditions as per approval of Corporation as committed under Clause 12(e)/11(e) of affidavit submitted by you along with application. Kindly note that in case the site as offered by you for putting up the Retail Outlet is not developed as per the advice of the Corporation, this Letter Of Intent will be withdrawn without any further notice.
5. You will provide at the Retail Outlet infrastructural facilities like Permanent Sales Building (Including Public Toilet/Electric Room/Office Room/Store/Lube display,Paved RC


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Driveway, Buffer Strip/Approaches as per norms, Canopy & RVI as per Corporation requirements, Yard Lighting, Compressor with Mechanical/Electronic Air Gauge as mentioned in the Brochure and after obtaining necessary clearances/approvals/licences as applicable in each case.

Reg. Office: G-9, Ali Yavar Jung Marg, Bandra (East) Mumbai -

400051 (India) CIN: L 23201 MH1959 GOI 011388


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Ref: R/2023/IN001652/UTK/000015/1505/00015

Date: 13.12.2023


6. In addition. You will also provide the following basic facilities at your cost at the Retail Outlet premises:-
- a. Clean drinking water.
 - b. Free Air.
 - c. Clean toilet.
 - d. Telephone.
 - e. First aid kit with valid medicines.
 - f. Adequate illumination.
 - g. PUC facilities, wherever it is mandatory.
 - h. Other facilities as may be specified by the Corporation from time to time.
7. Additional facilities (site specific) like Canopy, Service Station or any other facility as may be decided by Indian Oil Corporation Ltd. from time to time would also be required to be developed by you. Further, in compliance of gazette notification dated 08.11.2019 which mandates provision of at least one alternate fuel facility in


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all new Retail Outlet commissioned post the said notification, you will ensure the minimum provision of at least one single point EV charging station conforming to standards and specification as prescribed by Divisional Office of Indian Oil Corporation Ltd. at the proposed site at your cost within the stipulated timelines.

8. Indian Oil Corporation Ltd. will provide storage tanks and pumps and other facilities considered necessary at the Retail Outlet.
9. For the facilities that may be provided by the Corporation as aforesaid, you will be required to pay license fee as may be decided by the Corporation and applicable to you from time to time. At present, the license fee (incl. GST) recoverable is Rs 196.51/- KL for MS and Rs 163.76/- KL for HSD
10. The corporation will not be held liable for any loss or damage on account of delay that may be caused in providing you the facilities mentioned above, whatever may be the cause of the failure or delay.
11. You will ensure all financial and other arrangements for operating the Retail Outlet dealership. In case you are unable to arrange funds required for development of desired infrastructure and facilities at the Outlet allotted and the working capital for operation


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of the Retail Outlet as mentioned in the Advertisement for the location, this LOI can be withdrawn and you will have no claim/damages whatsoever against Indian Oil Corporation Ltd.


12. You shall not induct any partner(s) in case of individual (s) nor make any changes in the constitution of the partners as existing at the time of application without approval of the Company, except your spouse as per terms and conditions of Indian Oil Corporation Ltd..
13. It will always be a basic condition for the award of MS / HSD retail outlet dealership that you shall be paying attention towards day to day working of the dealership by personally managing the affairs of the dealership you will give us a written undertaking to this effect and shall not assign or part with the same to any other person (s).

You will not be eligible for taking up any employment. If you are already employed you will have to resign from the employment and produce the letter of acceptance of resignation by the employer before the issuance of Letter of Appointment by Indian Oil Corporation Ltd.



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14. You will deposit with us a Demand Draft for Rs. 360000.00 drawn on any scheduled bank in favour of Indian Oil Corporation Ltd. payable at DEHRADUN towards Security Deposit (after setting off Initial Security Deposit amount) at the time of issuance of appointment letter after compliance of all the requirements of LOI. Kindly note that the Security deposit will not carry any interest and is refundable at the time of expiry of agreement between you and the Corporation. However, if such expiry of agreement is consequent to proven adulteration/malpractice at the dealership, this amount will be forfeited. Moreover, this Corporation reserves its right to adjust this amount towards any dues to it.
15. You will also remit an amount of Rs. 15.0 Lakhs towards Non-refundable Fixed fee, by way of a Demand Draft for Rs 15.0 Lakhs drawn on any scheduled bank in favour of Indian Oil Corporation Ltd. payable at DEHRADUN within 15 days of receipt of NOC.
16. You will be notified by the Corporation, in writing, after the facilities mentioned above are made available and are ready for commissioning the dealership. Immediately on receipt of the above notice from the Corporation, you shall obtain each and every license necessary for operating your dealership as may be required


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under any Central/State Govt. / Municipal or Local authorities for the time being in force.

17. If we find that the progress made by you towards the above is not to our satisfaction, this offer is liable to be withdrawn.

Ref: R/2023/IN001652/UTK/000015/1505/00015


Date: 13.12.2023

18. Please note that you are required to fulfill the conditions with regard to inducting Spouse as Co-owner in the dealership before issuance of Letter of Appointment.
19. This letter of intent will stand automatically withdrawn and cancelled on the happening of any of the following events:-
- a. In case you or any of your family members (as defined under disqualification criteria of dealer selection guidelines) receive anytime or have received a letter of intent for any other "A/CC" site RO dealership or LPG distributorship from our company or any other oil marketing company either in your individual capacity or in partnership with any other individual(s).


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- b. In case you or any of your family member gets inducted as partner or proprietor in "A/CC" site RO dealership or LPG distributorship of our company or any other oil marketing company.
 - c. If it is found that you have suppressed and/or misrepresented any material facts in your application.
 - d. In case you are found to be convicted for any criminal/ economic offence involving moral turpitude.
 - e. In the event of death if you are an individual/partner.
20. In case you are not able to provide the land / develop facilities within the specified time or fail to fulfill the terms & conditions of LOI, then LOI can be withdrawn. In such situations Initial Security Deposit (ISD) would be forfeited The Initial Security Deposit (ISD) would also be forfeited if you are unable to submit the total bidding amount within th stipulated time or withdraw for any reason, your selection would be treated as cancelled and LOI withdrawn The LOI would also be withdrawn and selection cancelled, if you are unable to submit the Non-refundable fixed fee within th stipulated time. In such situations Initial Security Deposit (ISD) would be forfeited.


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21. You will not sell/lease/mortgage the said land to any third party without the permission of Indian Oil Corporation Ltd. In writing, so long as the Dealership Agreement is valid and Indian Oil Corporation Ltd.'s facilities continue at the site.
22. In case of termination of/resignation from the dealership, within 3 months of disassociation from Indian Oil Corporation Ltd., you will execute a lease or will sub lease the land together with structures thereon to the company if the company so desires. for a period not exceeding 30 years at normal yearly rental (excluding Municipal Taxes) which shall not be more than 10% of the then prevailing market value of the land and the structures standing thereon.
23. This letter is merely a letter of intent and is not to be construed as a 'firm offer' of dealership to you. The dealership will be allotted to you on your complying with the terms and conditions spelt out herein above by issuance of appointment letter along with signing of our standard dealership agreement between you and us.

Should you require any further details/guidelines, please get in touch with our office at the address mentioned below:


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IOC Dehradun Divisional Office

25, Nimbuwala, Garhi Cantt, Dehradun

Remarks:

LOI ISSUED VIDE REF. NO. ADMINISTRATIVE

APPROVAL/1505/SL01/2023-2024/120169, DATED 11.12.2023

APPROVED BY CGM(RS), UPSO-II

ON 13.12.2023 AND DIMENSIONS OF THE OFFERED PLOT

CHANGED VIDE APPROVAL REF NO. ADMINISTRATIVE

APPROVAL/1505/SL01/2024-2025/79515,

DATED 15.08.2024 APPROVED BY CGM(RS), UPSO-II IN VIEW OF

COMPLIANCE OF CPCB GUIDELINES.

Please acknowledge receipt of this letter.

Thanking you,

Yours faithfully

For Indian Oil Corporation Ltd.

Krishna Kumar Gupta

Divisional Retail Sales Head



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ANNEXURE- R7/2

इंडियन ऑयल कॉर्पोरेशन लिमिटेड

देहरादून डिविजनल ऑफिस : 25, निम्बूवाला,
गढ़ी कैंट, देहरादून -248003 (उत्तराखण्ड)

Indian Oil Corporation Limited

Dehradun Divisional Office: 25, Nimbuwala,

Garhi Cantt, Dehradun, Uttarakhand-248003

Tel : 0135-2750108, 2750110 Fax : 0135-2750111

Indian Oil
Corporation
Dehradun
Marketing Division

Ref : DDN DO/NRO/RAIPUR/2
DTD:- 09.09.2024

To,
The District Magistrate,
Dehradun,
Uttarakhand.

8034
o.c/A.O. (राज्य)
12/9/24

SUB:- No Objection Certificate for Development of New Petroleum Class A/B Retail Outlet at Khasra No. 447Mi, Village - RAIPUR, Tehsil - DEHRADUN, District- DEHRADUN (Uttarakhand) site offered by Shri Ashish Rajvanshi; our letter ref no. DDN DO/NRO/RAIPUR dt 03.01.2024 and your NOC letter ref no. 110/Sthapna dt 06.06.2024.

Sir,

With ref to our letter ref no. DDN DO/NRO/RAIPUR dt 03.01.2024, NOC is issued for the subject offered land for development of New Petroleum Class A/B Retail Outlet at Khasra No. 447Mi, Village - RAIPUR, Tehsil & Dist - DEHRADUN:

As advise in the NOC, 8 copies revised layout drawing which is meeting the CPCB guidelines for siting up of new Petrol Pump is being submitted for your kind persual. The approved layout drawings may kindly be forwarded to this office duly signed and stamped.

In case of any clarification Ms Ilina Choudhary, Mgr(RS), Dehradun East RSA may be contacted on his mobile no. 9871702661 & LOI Holder Shri Ashish Rajvanshi on 9012019064.

Thanking You,

Yours faithfully,
For/Indian Oil Corporation Ltd. (MD)




Divisional Retail Sales Head

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इंडियन ऑयल कॉर्पोरेशन लिमिटेड 517

देहरादून डिविजनल ऑफिस : 25, निम्बूवाला,
गढ़ी कैंट, देहरादून -248003 (उत्तराखण्ड)

Indian Oil Corporation Limited

Dehradun Divisional Office: 25, Nimbuwala,

Garhi Cantt, Dehradun, Uttarakhand-248003

Tel : 0135-2750108, 2750110 Fax : 0135-2750111

Ref : DDN DO/NRO/RAIPUR/2
DTD:- 09.09.2024

To,
The District Magistrate,
Dehradun,
Uttarakhand.

SUB:- No Objection Certificate for Development of New Petroleum Class A/B Retail Outlet at Khasra No. 447Mi, Village - RAIPUR, Tehsil - DEHRADUN, District- DEHRADUN (Uttarakhand) site offered by Shri Ashish Rajvanshi, our letter ref no. DDN DO/NRO/RAIPUR dt 03.01.2024 and your NOC letter ref no. 110/Sthapna dt 06.06.2024.

Sir,

With ref to our letter ref no. DDN DO/NRO/RAIPUR dt 03.01.2024, NOC is issued for the subject offered land for development of New Petroleum Class A/B Retail Outlet at Khasra No. 447Mi, Village - RAIPUR, Tehsil & Dist - DEHRADUN.

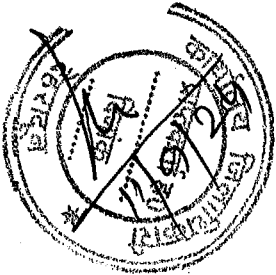
As advise in the NOC, 8 copies revised layout drawing which is meeting the CPCB guidelines for siting up of new Petrol Pump is being submitted for your kind persual. The approved layout drawings may kindly be forwarded to this office duly signed and stamped.

In case of any clarification Ms Ilina Choudhary, Mgr(RS), Dehradun East RSA may be contacted on his mobile no. 9871702661 & LOI Holder Shri Ashish Rajvanshi on 9012019064.

Thanking You,

Yours faithfully,
For/Indian Oil Corporation Ltd. (MD)


Divisional Retail Sales Head



| ITEM | SIZE | PET. CL. | CAP. | PRO. |
|------|-------------|-------------|-------|---------|
| 1 | 2.10 X 6.25 | CLASS 'A' | 20 KL | XP |
| 2 | 2.10 X 6.25 | CLASS 'A' | 20 KL | MS |
| 3 | 2.10 X 6.25 | CLASS 'B' | 20 KL | HSD |
| DUR1 | 6.00X1.00 | CLASS 'A/A' | | MS/XP |
| DUR2 | 6.00X1.00 | CLASS 'A/B' | | MS/HSD |
| DUR3 | 6.00X1.00 | CLASS 'B/B' | | HSD/HSD |



- NOTE:-**
1. VENT PIPES 4M HIGH AND 4.0M CLEAR END CORNERED WITH TWO LAYERS OF BRASS WIRE GAUGE 11 MESH PER LINEAR.
 2. PA-FILL POINTS FITTED WITH ALLOY COUPLING AND AIR TIGHT THREADED BRASS CAP FOR DECAATING FROM TRUCK LORRY.
 3. D-DIP PIPES WITH CAP ASSEMBLY.
 4. ALL ELECTRICAL FITTINGS ARE FLAME PROOF CONFORMING TO IS2274.
 5. ALL DOORS OF BUILDING TO BE OPENED OUTWARDLY.
 6. NO SEWER OF SURFACE DRAIN WITHIN 0.6M OF THE UG.
 7. PREMISES TO BE USED FOR STORAGE OF PETROLEUM PRODUCTS.
 8. TANKS ARE PAINTED WITH TWO LAYERS OF HOT BITUMEN OVER TWO COATS OF RED LEAD PRIMER TO PROTECT AGAINST CORROSION.
 9. FABRICATION DESIGN OF UNDER GROUND STORAGE TANK ARE CONFORMING TO IS 10087, 1982 AS PER C.C.O.E. NAQPUR UNDER NO. G-4050/P/M/SC, 14 DATED 24.02.99.
 10. ALL DIMENSIONS ARE IN MM UNLESS OTHERWISE NOTED.
 11. S & SAND SUCKET 10 NOS. AS PER EXPLOSIVES RULES.
 12. F.E. FIRE EXTINGUISHER 10 NOS. AS PER EXPLOSIVES RULES.
 13. TANK SHOULD BE GIVEN HYDROCAL PRESSURE TEST PRIOR TO INSTALLATION AND CORRECT PROTECTIVE COATING AS APPLIED THE TEST SHOULD BE MENTIONED AT A CONTROLLED PRESSURE OF 1.38 KG/CM. CM. FOR 2 HOURS.
 14. 100 ROD SUPPLIED WITH THE TANK FOR THIS TYPE OF INSTALLATION SHOULD BE 3200 LONG.
 15. FABRICATION THICKNESS OF SHELL PLATES AND END PLATES OF TANKS 20M, SHELL 6 MM, END 8MM.
 16. TANKS CONFORM TO IS 124, 125 & 131 OF THE PETROLEUM RULE 2002.
 17. ALL LIGHT POLES ARE FITTED AS PER APPROVAL OF CCE NAQPUR VIDE LETTER NO. PL/18/08/14/29-11-1983.
 18. NATURAL DOWN SLOPE FROM THE EDGE OF METALLED ROAD TO CULVERT ON APPROACHES WILL BE MAINTAINED FREE FLOW OF WATER TOWARDS.
 19. SITE MEETS APPLICABLE IRC 1983 NORMS WITH LATEST AMENDMENTS.
 20. E.V. EXTENDED FILL POINT. E-EXTENDED FILL POINTS.
 21. THE PROPOSED SITE IS FREE FROM ANY TYPE OF LITIGATION AND NO CASE IS PENDING IN ANY COURT OF LAW.
 22. NO ELECTRIC LINE SHOULD PASS OVER THE PROPOSED PREMISES 25 NO SCHOOL, HOSPITALS OR RESIDENTIAL BUILDINGS EXIST WITHIN 50 METER OF THE PREMISES AS ON DATE (AS PER CPDB GUIDELINES).
 24. THE RETAIL OUTLET SHALL BE EMERGENCY ONLY AFTER OBTAINING STATUTORY LICENSES/NOCE INCLUDING PWD/SH/NT OR OTHER EQUIVALENT AUTHORITIES INCLUDING LOCAL AUTHORITIES.

- NOTE FOR AUTOMATION (ATG):-**
1. AUTOMATION FACILITIES SHOWN UNDER THE CCE NO. VIDE LETTER NO AP/HQ/M2285/DT. 18.10.2015
 2. STP APPROVAL NO -R/1/136/GVPL/649

SITE INFORMATION

| | |
|-----------------|----------------------------|
| KHASRA NO. | 447 MI |
| VILLAGE/MALUZA | RAIPUR |
| TEHSIL | DEHRADUN |
| ROAD | DHARAMPUR TO MALDEVTA ROAD |
| DISTRICT | DEHRADUN |
| STATE | UTTARAKHAND |
| POLICE STATION | RAIPUR |
| RAILWAY STATION | DEHRADUN |
| PIN CODE | 248001 |

| | |
|---------------------------|----------------|
| TOTAL PLOT AREA | = 1430.0 SQ. M |
| SALES BUILDING COVD. AREA | = 30.0 SQ. M |
| CANOPY AREA | = 276.0 SQ. M |

| | | |
|------------|--------------|---------|
| DATE | BRIEF RECORD | INITIAL |
| 09-09-2024 | | |

REVISIONS

| | | |
|-----|-----------------|------------|
| NO. | DESCRIPTION | DATE |
| 1 | AS PER COMMENTS | 09-09-2024 |

INDIAN OIL CORPORATION LTD.
(NORTHERN REGION)
DEHRADUN DIVISIONAL OFFICE

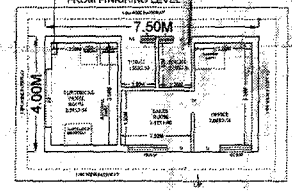
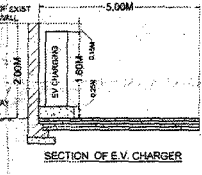
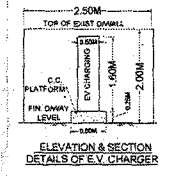
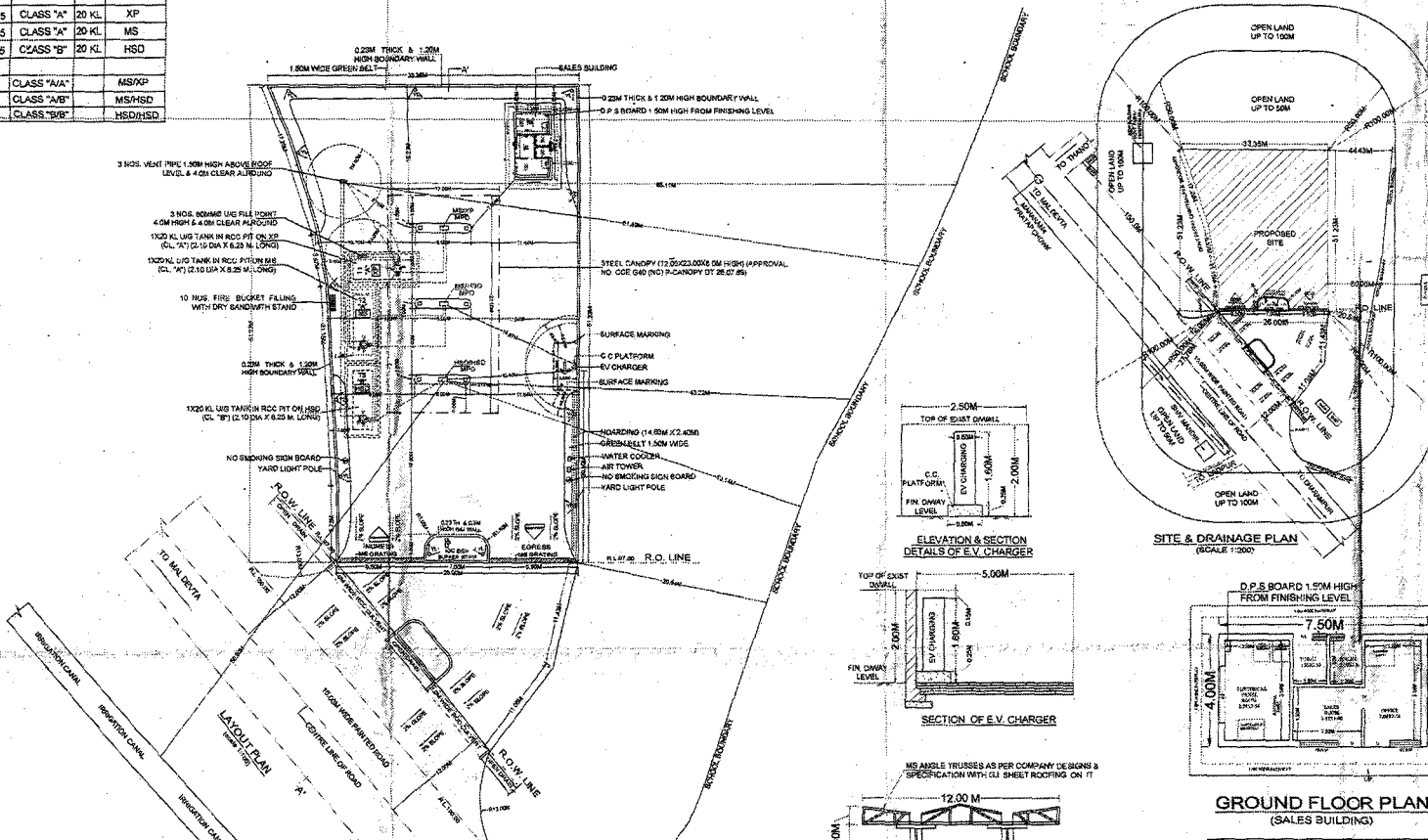
PROPOSED LAYOUT & SITE PLAN OF RETAIL OUTLET ON DHARAMPUR TO MALDEVTA ROAD AT KHASRA NO. 447 MI, VILLAGE-RAIPUR, DISTRICT- DEHRADUN (U.K)

DRAWING NO. IOCDDN/23-24/ RAIPUR CHOMK001
SCALE- AS SHOWN DRAWN BY: RAJESH KUMAR

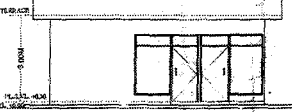
RAJESH KUMAR
DIVISIONAL ENGINEER
DEHRADUN DO

PREPARED BY:
AASHITANA ARCHITECTS

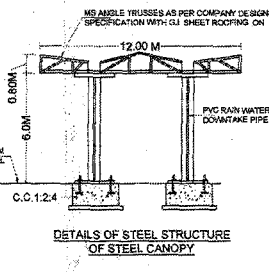
LIC. NO. DRSH/DEHRADUN DO



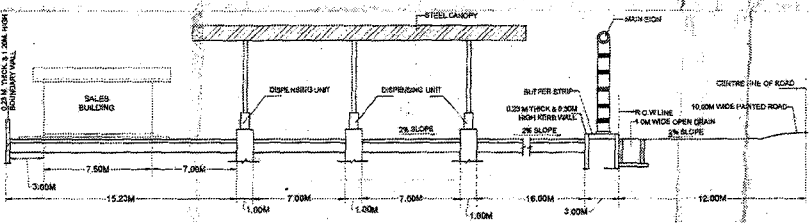
GROUND FLOOR PLAN (SALES BUILDING)



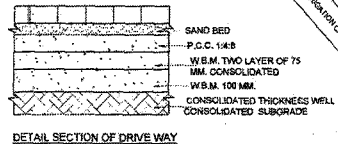
FRONT ELEVATION (SALES BUILDING)



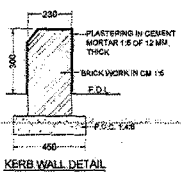
DETAILS OF STEEL STRUCTURE OF STEEL CANOPY



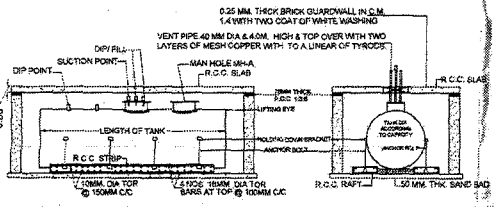
SITE SECTION A-A (SCALE 1:100)



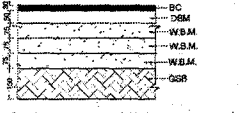
DETAIL SECTION OF DRIVE WAY



KERB WALL DETAIL



LONGITUDINAL SECTION OF TANK TYPICAL SECTION OF UG TANK



DETAIL SECTION OF APPROACH ROAD

[Handwritten signature]

[Handwritten signature]

INDIAN OIL CORPORATION LTD.
DEHRADUN DO



तार- "विस्फोटक", नागपूर
 Telegram: "EXPLOSIVES", Nagpur
 Website: http://peso.gov.in
 Email: explosives@explosives.gov.in
 दूरभाष/ Telephone: 0712-2510248
 फैक्स/ FAX: 2510577

कार्यालयीन उद्देश्य के सभी पत्रादि
 "मुख्य विस्फोटक नियंत्रक" के पदनाम से
 भेजे जाए उनके व्यक्तिगत नाम से नहीं।
 All communications intended for
 this Office should be addressed to the
 'Chief Controller of Explosives' and
 NOT to him by name.



भारत सरकार

GOVERNMENT OF INDIA

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन
 Petroleum and Explosives Safety Organisation
 (पूर्व नाम - विस्फोटक विभाग)

(Formerly- Department of Explosives)

"ए-ब्लॉक" अ, पाँचवा तल, केन्द्रीय कार्यालय परिसर.

"A" Block, 5th Floor, CGO Complex.

सेमिनरी हिल्स, नागपूर - 440 006 (महा)

Seminary Hills, Nagpur- 440006

संख्या /No. C.VIII(3)125/Circular/Petroleum

दिनांक/ dated 09/09/2024

C I R C U L A R

Sub: Additional safety measures for setting up of new petroleum service station – reg.

As per CPCB guidelines dated 07.01.2020 for setting up of new petrol pumps, new retail outlets shall not be located within the radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential area designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from school, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters.

In view of the Directions of CPCB, the following additional safety measures shall be complied for setting up new petroleum service stations near residential areas, hospitals (10 beds and above) and schools within 30-50 meter radius.

1. The proposed petroleum service station shall be provided with minimum 2 meters high RCC/solid brick masonry boundary wall of 230 mm thick on the sides of proposed petroleum retail outlet facing the school, hospital (10 beds & above) and residential area designated as per Local Laws.
2. All underground tanks shall be in concrete pit in the proposed petroleum service station.
3. The tanker unloading platform shall preferably be located opposite to the side of the petroleum service station facing the school/residential area/hospitals (10 beds and above).
4. No Refuller loading or parking arrangement shall be allowed in the proposed petroleum service station.



These additional safety measures are approved by DPIIT vide Explosives Section OM No. P-13033/100/2024-EXPLOSIVE dated 7th August 2024 (copy enclosed).

Encl : As above

Yours faithfully,



(P.Kumar)

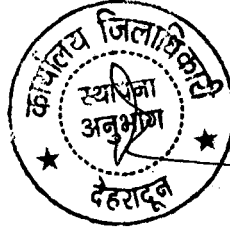
Chief Controller of Explosives

To

All Stake holders for Petroleum Service Stations.

Copy to:

1. Explosives Section DPIIT: w.r.t. Explosives Section OM No. P-13033/100/2024-EXPLOSIVE dated 7th August 2024.
2. All PESO Circle /Sub-Circle offices.



| | | | |
|---------|---------|----------|------|
| क्रमांक | यातायात | निरीक्षक | जनपद |
|---------|---------|----------|------|

क्रमांक 03/2024

यातायात पुलिस अधीक्षक यातायात महाराष्ट्र
जनपद देहशद


यातायात शाखा/यातायात महाराष्ट्र के कार्यालय पत्रांक 160 / 03/2024 / स्थायी / 2024 के अन्तर्गत में जारी यातायात अधीक्षक महाराष्ट्र के पत्रांक एसटीएसएसपी-02 / 03/2024 के अन्तर्गत में प्रकाशित आदेश SP(T)-766(ST SSPY) 24 दिनांक 17.12.2024 के अन्तर्गत में जारी की जा रही है।

यदि यह पत्रांक जारी के क्रम में यातायात निरीक्षक द्वारा पेट्रोल पम्प एवं पार्किंग क्षेत्र पर यातायात नियंत्रण के लिए आवश्यक सड़क चौड़ाई निर्धारित की जायेगी। सड़क चौड़ाई 447 मीटर ग्राम रावपुर तहसील सदा जिला देहशद में निर्धारित की जायेगी। सड़क चौड़ाई 03 मिमी/मी की होयेगी। जिन्होंने पार्किंग स्थान की सड़क चौड़ाई 03 मिमी/मी की होयेगी। सड़क चौड़ाई 27 मीटर एवं गहराई 55 मीटर है। उक्त स्थान पर यातायात नियंत्रण के लिए आवश्यक सड़क चौड़ाई निर्धारित की जायेगी।

यदि यह पत्रांक जारी के क्रम में यातायात निरीक्षक द्वारा पेट्रोल पम्प एवं पार्किंग क्षेत्र पर यातायात नियंत्रण के लिए आवश्यक सड़क चौड़ाई निर्धारित की जायेगी। सड़क चौड़ाई 447 मीटर ग्राम रावपुर तहसील सदा जिला देहशद में निर्धारित की जायेगी। सड़क चौड़ाई 03 मिमी/मी की होयेगी। जिन्होंने पार्किंग स्थान की सड़क चौड़ाई 03 मिमी/मी की होयेगी। सड़क चौड़ाई 27 मीटर एवं गहराई 55 मीटर है। उक्त स्थान पर यातायात नियंत्रण के लिए आवश्यक सड़क चौड़ाई निर्धारित की जायेगी।

नियम एवं शर्तें

- 1. सड़क चौड़ाई निर्धारित करने के लिए आवश्यक सड़क चौड़ाई निर्धारित की जायेगी।
- 2. सड़क चौड़ाई निर्धारित करने के लिए आवश्यक सड़क चौड़ाई निर्धारित की जायेगी।
- 3. सड़क चौड़ाई निर्धारित करने के लिए आवश्यक सड़क चौड़ाई निर्धारित की जायेगी।
- 4. सड़क चौड़ाई निर्धारित करने के लिए आवश्यक सड़क चौड़ाई निर्धारित की जायेगी।
- 5. सड़क चौड़ाई निर्धारित करने के लिए आवश्यक सड़क चौड़ाई निर्धारित की जायेगी।
- 6. सड़क चौड़ाई निर्धारित करने के लिए आवश्यक सड़क चौड़ाई निर्धारित की जायेगी।
- 7. सड़क चौड़ाई निर्धारित करने के लिए आवश्यक सड़क चौड़ाई निर्धारित की जायेगी।
- 8. सड़क चौड़ाई निर्धारित करने के लिए आवश्यक सड़क चौड़ाई निर्धारित की जायेगी।
- 9. सड़क चौड़ाई निर्धारित करने के लिए आवश्यक सड़क चौड़ाई निर्धारित की जायेगी।
- 10. सड़क चौड़ाई निर्धारित करने के लिए आवश्यक सड़क चौड़ाई निर्धारित की जायेगी।


निरीक्षक यातायात
यातायात महाराष्ट्र



44

OFFICE OF THE TRAFFIC INSPECTOR DISTRICT
DEHRADUN

No. TI-(Report) 03/2024

Date- 20th December, 2024

To

The Superintendent of Police Traffic

District-Dehradun

Sir,

In the reference of the letter no. STSSP-02 (NOC)/24 dated 16.12.2024 of Senior Superintendent of Police in continuation of the office letter no. 160/Administrative Act/Establishment/2024 dated 16.12.2024 of District Magistrate Dehradun and your endorsed order SP(T)-766(ST SSP)/24 dated 17.12.2024 which is regarding provision of on-site inspection report of Traffic Police for setting up of retail outlet of Indian Oil Corporation Limited on land Khasra number 447 m, village Raipur, Tehsil Sadar, District Dehradun.

Sir, In the course of the above investigation, I, the traffic inspector, conducted a ground inspection of the land proposed for petrol pump and parking, in which the land in


True Translated Copy


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question is Khasra No. 447 m, located in village Raipur, Tehsil Sadar, District Dehradun, it is at a distance of 03 km from the National Highway. The distance of its parking place is 55 meters. The total area of this land is 1500 square meters. Its width is 27 meters and depth is 55 meters. At present, due to the presence of a link road at the said place, the traffic flow is low and there is no disruption in traffic due to the construction of the petrol pump.

Sir, alongwith the above report, a No Objection Certificate is recommended on the following conditions for construction of retail outlet of Indian Oil Corporation Limited on land Khasra No. 447 m in village Raipur Tehsil Sadar District Dehradun.

Terms and Conditions:-


1. No vehicle will be parked on the main road outside the gate of the said petrol pump.
2. During the construction of the said petrol pump, all the rules under the MV Act will be followed.

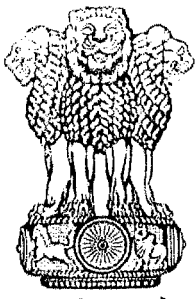

True Translated Copy

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3. During the construction of the said petrol pump, the owner of the petrol pump will be responsible for any road accident/untoward incident.
4. During the construction of the said petrol pump, speed limits and warning boards will be installed on both sides of the road.
5. Before the construction of the said petrol pump, rumble strips will be installed on both sides of the road.
6. In case of violation of the above conditions, the permission will be automatically considered cancelled.

Sd/-
Vikas Semwal
Traffic Inspector, Dehradun


True Translated Copy



सत्यमेव जयते



IN-UK11054067903282W

525

47

INDIA NON JUDICIAL

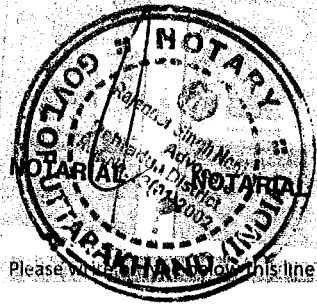
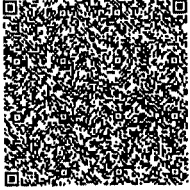
ANNEXURE-R7/607

Government of Uttarakhand

e-Stamp

Certificate No. : IN-UK11054067903282W
 Certificate Issued Date : 14-Mar-2024 02:13 PM
 Account Reference : NONACC (SV)/ uk1259604/ DEHRADUN/ UK-DH
 Unique Doc. Reference : SUBIN-UKUK125960428839039079925W
 Purchased by : ASHISH RAJVANSHI
 Description of Document : Article 4 Affidavit
 Property Description : NA
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : ASHISH RAJVANSHI
 Second Party : NA
 Stamp Duty Paid By : ASHISH RAJVANSHI
 Stamp Duty Amount(Rs.) : 10
 (Ten only)

सतेन्द्र सिंह नेगी
 स्टाम्प विक्रेता
 लाईसेन्स नं-183
 कोर्ट कम्पाउण्ड, देहरादून



Please sign below this line

IN-UK11054067903282W



(Signature)
 14/3/24

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the competent Authority.

AFFIDAVIT

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BEFORE THE DISTRICT MAGISTRATE
DEHRADUN

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Page 1-7

MOST RESPECTFULLY SHOWETH:

I Ashish Rajvanshi S/O Jai Kishore Rajvanshi Resident Of Raipur
Dehradun Uttrakhand, Location: Raipur, Dehradun, 248001
Uttrakhand India,

Do hereby solemnly affirm and declare as under:

.....Deponent

That the Deponent submit under as:-

1. That the name and address of deponent is true and correct.
2. That the Deponent has Awarded provisional selection as a single Candidate on 19 October 2023 and Granted Letter of Intent on 13 December 2023 from INDIAN OIL CORPORATION LIMITED to setting up of MS/HSD B Site Retail Outlet Dealership at location: WITHIN MUNICIPAL LIMIT OF DEHRADUN FROM SHIV MANDIR/RAIPUR CHOWK TOWARDS MALDEVTA ON THEVA-MALDEVTA ROAD, District : DEHRADUN State: Uttrakhand Category : OBC
3. That the Deponent is Unemployed.
4. That NOC from all concerned departments have been taken and no objection certificate has been received with respect to the same from all departments including Uttrakhand Pollution Control Board. Vide Ref UKPCB/ROD/S-111/2023-24/4983-2033 Date 23 February 2024. [Attached]
5. The Deponent submit that the distance from Dispensing Unit and the school boundary of Saigrace Academy International School Raipur is **more than 30 meters. i.e 36 meters.** and distance between the Dispensing Unit and School Building is **more than 50 meters i.e 97 meters.**
Source: <https://greentribunal.gov.in/caseDetails/DELHI/0701102012052019?page=order>



Siting criteria of Retail Outlets: New retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ underground storage tanks/ vent pipe whichever is nearest) from schools and hospitals (10 beds and above). In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet and sensitive areas shall be less than 30 meters. No high tension line shall pass over the retail outlet.

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Reference to Setting of New Retail Petroleum Outlets The Hon'ble National Green Tribunal Order Date JANUARY 18,2019 Original Application No. 86/2019 ,Order Date JANUARY 31,2019 OA NO. 86/19,Order Date April 1,2019 O.A No. 31/2019, Order Date July 7,2019 O.A No 31/2019 (I.A. No 07/2019) with OA No. 86/2019 (M.A. No. 11/2019) Guideline's for Setting up of filling station are Issued.

7. Central Pollution Control Board Guidelines B-13011/1/2019-20/AQM/10802-10847 date January 7,2020 by the order of The Hon'ble National Green Tribunal Order Date JANUARY 18,2019 O.A No. 86/2019 ,Order Date JANUARY 31,2019 O.A No. 86/19,Order Date April 1,2019 O.A No. 31/2019, Order Date July 7,2019 O.A No 31/2019 (I.A. No 07/2019) with OA No. 86/2019 (M.A. No. 11/2019) in Point H.

H. Siting criteria of Retail Outlets: New retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ underground storage tanks/ vent pipe whichever is nearest) from schools and hospitals (10 beds and above). In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet and sensitive areas shall be less than 30 meters. No high tension line shall pass over the retail outlet.

ह. नए रिटेल आउटलेट स्कूलों और अस्पतालों (10 बिस्तरों और उससे ऊपर) से 50 मीटर (भरण बिंदु/वितरण इकाइयों/भूमिगत भंडारण टैंक/वेंट पाइप जो भी निकटतम हो) की रेडियल दूरी के भीतर स्थित नहीं होने चाहिए। 50 मीटर की दूरी प्रदान करने में बाधाओं के मामले में, रिटेल आउटलेट को PESO द्वारा निर्धारित अतिरिक्त सुरक्षा उपाय लागू करने होंगे। किसी भी स्थिति में नए रिटेल आउटलेट और संवेदनशील क्षेत्रों के बीच की दूरी 30 मीटर से कम नहीं होगी। रिटेल आउटलेट के ऊपर से कोई भी हाईटेंशन लाइन नहीं गुजरेगी।

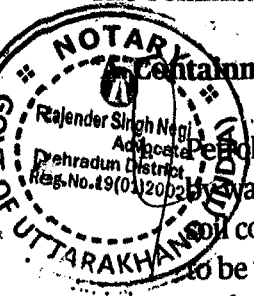
8. The Deponent submit that as per guideline's by the following Committee constituted by Hon'ble THE NATIONAL GREEN TRIBUNAL to deal with the matter: on Page no.3 of NGT order O.A No. 86/2019 (M. A. No. 11/2019):

1. Member Secretary, CPCB
2. Sh. K.M. Mahesh, Director, MoPNG
3. Dr. Mukesh Sharma, Professor, IIT Kanpur
4. Dr. Nitin Labhassetwar, Chief Scientist, NEERI
5. Dr. Ajay Gupta, Indian Institute of Petroleum (IIP)
6. Ms. Meena Sehgal, TERL
7. Sh. V.K. Shukla, Sc. 'E', CPCB.

- Chairman
- Member
- Member
- Member
- Member
- Member
- Member



The Committee discussed the issues and finalised the guidelines on the following subjects:



Containment and treatment of spillages from fuel filling operations at petrol pumps.

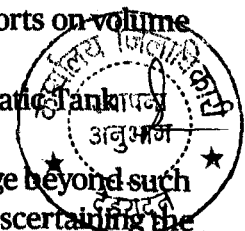
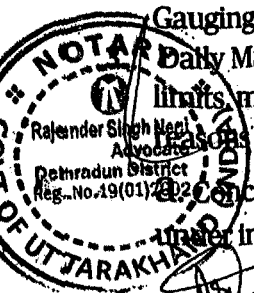
Petrol pumps located in areas with high groundwater table shall have secondary containment in the way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. Ground water level of less than 4m shall be considered for such provision, to be verified from online data being reported by State/ Central Ground Water Board/ Authority. In such case, measures taken by Oil Marketing Company shall be placed in public

domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.

2. All new retail outlets shall have underground tanks and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials conforming to IS standards with required protective coating as applicable.
3. Any major spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fuelling station, concerned OMC shall report to State Pollution Control Board, PESO and District administration under intimation to CPCB within 24 hours of occurrence. Operation of such Retail Outlet OMCs will be held liable for Environmental Compensation (imposed by SPCBs/ PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 07 years in this field. Various approved methods shall be considered for cleaning underground contaminants. Operation of retail outlet shall not be resumed till corrective measures to contain and stop spillages are implemented to the satisfaction of PESO and concerned SPCB.
4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.
6. Two pane swivels shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with mechanical leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
9. Emergency stop button switch shall be provided on the Multi- Product Dispenser (MPD) to stop the dispensation in case of emergency.
10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system.
11. All Retail Outlets shall provide overfill alarm through automation.
12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.

B. Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination

1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
 2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
- Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such Retail Outlet shall be



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stopped immediately.

b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

C. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 07 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

d. Operation of retail outlet shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.

4. All underground tanks and pipelines shall be subjected to test for leaks every 5 years.

C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

D. Installation, Operation and maintenance of Vapour Recovery System

1. All new retail outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL per day. In case of failure of installation of VRS, Environment Compensation will be levied equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any new retail outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be functional by the time of sale of MS touch 100 KL per day. In case of failure of installation of VRS, Environment Compensation will be levied equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II YRS, dispensers shall be provided with flexible cover flap or other alternate system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed YRS systems. They have to maintain periodic inspections for AIL regulator as prescribed by Legal Metrology. Proper record shall be maintained.
5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. YRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fuelling station. Proper records of operation of YRS shall be maintained.
6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OHSAS norms and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of voes.

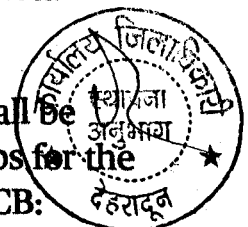
Ground water and soil quality monitoring within petrol pump:

Selling more than 300 KL/ month and more than 10 lakh population shall be

monitored by OM Cs once in two years through E(P)Act, 1986 approved labs for the

following parameters from the nearest source and report submitted to SPCB:

I. Total petroleum hydrocarbons



- II. BTEX
- III. Ethanol
- IV. Methyl Tertiary Butyl Ether
- V. PAH

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Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination

F. Measures for protection of Worker's Health

1. All workers engaged at retail outlets are being covered under ESL OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

G. Audit of all protection measures and monitoring system implemented at petrol pumps:

PESO shall conduct audit of tanks and fuel equipments including pipes, overfill protection equipments and alarm system on annual basis and maintain records.

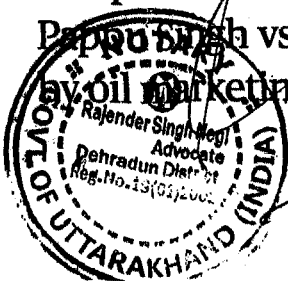
H. Siting criteria of Retail Outlets:

New retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ underground storage tanks/ vent pipe whichever is nearest) from schools and hospitals (10 beds and above).

In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet and sensitive areas shall be less than 30 meters. No high tension line shall pass over the retail outlet.

2. Feasibility study of new petrol pumps:

MoPNG in the meeting convened by CPCB on February 08, 2019 in compliance of order dated 18.1.2019 OA No. 86/2019: Gyanprakash @ Paper No. 143/24 vs Uol informed that the any new outlet proposed to be set up by oil marketing company is after conducting feasibility study.



as regard to preventive measures for minimising pollution, all new petrol pumps shall have VRS as per CPCB plan, and, shall follow guidelines for setting up of petrol pumps.”

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9. The Deponent submit that In : Petroleum & Explosives Safety Organization (PESO)

PETROLEUM RULES,2002 CHAPTER VII LICENCE [Attachment]

144. No-objection certificate. -

(1) Where the licensing authority is the Chief Controller or the Controller, as the case may be, an applicant for a new licence other than a licence in Forms III, XI, XVII, XVIII, or XIX shall apply to the District Authority with two copies of the site-plan showing the location of the premises proposed to be licensed for a certificate to the effect that there is no objection, to the applicant receiving a licence for the site proposed and the District Authority shall, if he sees no objection, grant such certificate to the applicant who shall forward it to the licensing authority with his application Form IX.

जहां लाइसेंसिंग प्राधिकारी मुख्य नियंत्रक या नियंत्रक है, जैसा भी मामला हो, फॉर्म III, XI, XVII, XVIII, या XIX में लाइसेंस के अलावा किसी नए लाइसेंस के लिए आवेदक जिला प्राधिकरण को आवेदन करेगा। साइट-प्लान की दो प्रतियों के साथ, जिसमें लाइसेंस के लिए प्रस्तावित परिसर का स्थान दर्शाया गया हो ताकि आवेदक को इस आशय का प्रमाण पत्र दिया जा सके कि कोई आपत्ति नहीं है। प्रस्तावित साइट के लिए लाइसेंस प्राप्त करने वाले आवेदक को और जिला प्राधिकरण, यदि उसे कोई आपत्ति नहीं दिखती है, तो आवेदक को ऐसा प्रमाण पत्र प्रदान करेगा जो इसे अपने आवेदन फॉर्म IX के साथ लाइसेंसिंग प्राधिकरण को अग्रेषित करेगा।

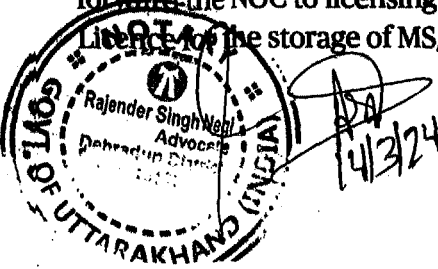
(2) Every certificate issued by the District Authority under sub-rule (1) shall be accompanied by a copy of the plan of the proposed site duly endorsed by him under his official seal.

(3) The Chief Controller or the Controller as the case may be, may refer an application not accompanied by certificate granted under sub-rule (1) to the District Authority for his observations.

(4) If the District Authority, either on a reference being made to him or otherwise, intimates to the Chief Controller or the Controller as the case may be, that any licence which has been applied for should not, in his opinion, be granted, such licence shall not be issued without the sanction of the Central Government.

(5) The District Authority shall complete his inquiry for issuing NO OBJECTION CERTIFICATE (NOC) under sub-rule (1) and shall complete the action for issue or refusal of the NOC, as the case may be, as expeditiously as possible but not later than three months form the date of receipt of application by him.

8. The deponent Submits After Getting NOC For District Magistrate, REF: DDN DO/NRO/RAIPUR DATED 03.01.2024 IOCL letter Requesting For NOC for site offered by deponent. The application forward the NOC to licensing Authority with application form IX, For the PESO Petroleum & Explosives Safety Organization, for the storage of MS/HSD ,



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The deponent affirms that He Will follow All The Above Safety Guideline's prescribed by Hon'ble National Green Tribunal, Central Pollution Control Board, Petroleum and explosive safety organisation PESO and District Administration at the retail outlet, Failing to follow safety measures as prescribed by Concerning Department during obtaining of Petroleum & Explosive Licence .The District Magistrate will Cancel the NOC without any further Notice.The deponent with Humbly & Utmost Request .District Magistrate to grant "No Objection Certificate" as the deponent Assures to follow Every Safety Measures That will be Prescribed Py PESO (PETROLEUM & EXPLOSIVE SAFETY ORGANIZATION And Other Competent Authority.

10. The deponent submits that opening of petrolpump at above location will help in following

- As there is No Retail outlet in Raipur which makes very Unconvincing for the Public .
- There is no petrol pump in approx 70 km ahead of kidduwala towards Maldevta On SH-19.Provision of petrolpump will help in catering major village areas on SH-19 Like Kesharwala,Maldevta,Seraki,Dwara,Kumalda etc.
- Will help in catering fuel to passenger moving to Jollygrant Airport.
- Will also create employment for deponent as well as number of people .
- Many Important Government Projects are Proposed in Raipur and Nearby Area.

11. The Deponent submits that this dealership opportunity will create employment for him and will be of huge convenience for the Public.

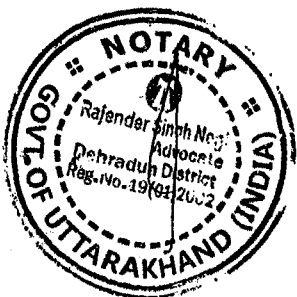
12. The deponent Humbly request District Magistrate to Issue NOC so that Process of obtaining PESO Licence can be started.

13. The deponent would also like to express his Concern about A Certain Lobby who is making difficult for deponent to carry out the line of work, and It giving deponent mental Pressure and Torture.

With Heavy Heart and Utmost Respect For Your Esteemed Position The deponent, Request you to Please Grant "No Objection Certificate" as This IOCL Retail Outlet Dealership Opportunity will give Positive Impact on Deponent Life and Public in general.

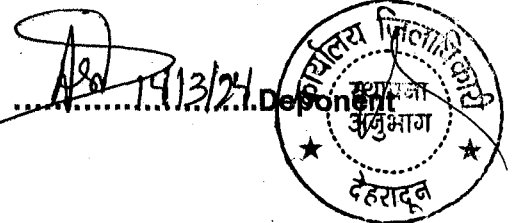
[Signature]
14/3/24.....Deponent

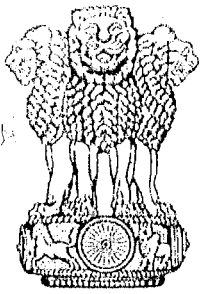
Verification: The above named deponent do hereby verify that the contents of affidavit from para 1 to 13 are true to my personal knowledge.Verified at Dehradunon13.03.202



S.No- 1382/24
 This affidavit is sworn before me by Shri. *[Signature]* who is identified by Shri. *[Signature]* at Dehradun on 7.....

(Rajender Singh Negi)
 Advocate & Notary, Dehradun





सत्यमेव जयते



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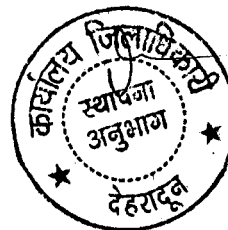
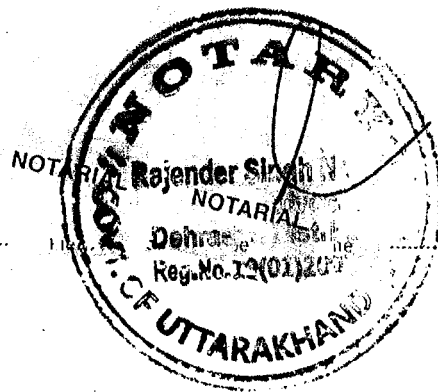
INDIA NON JUDICIAL

ANNEXURE-27/7

Government of Uttarakhand

e-Stamp

Certificate No. : IN-UK48930602271181W
 Certificate Issued Date : 03-Oct-2024 04:26 PM
 Account Reference : NONACC (SV)/ uk1259604/ DEHRADUN/ UK-DH
 Unique Doc. Reference : SUBIN-UKUK125960404863471079576W
 Purchased by : ASHISH RAJVANSHI
 Description of Document : Article 4 Affidavit
 Property Description : NA
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : ASHISH RAJVANSHI
 Second Party : NA
 Stamp Duty Paid By : ASHISH RAJVANSHI
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



3/10/24

सतेन्द्र सिंह सेगी
स्टाम्प विक्रेता
लाईसेन्स नं०-183
मोर्ट कम्पाउण्ड, देहरादून

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

शपथ पत्र

समक्ष:- जिलाधिकारी देहरादून।

शपथपत्र ओर से आशीष राजवंशी पुत्र श्री जय किशोर राजवंशी आयु 27 वर्ष निवासी रायपुर देहरादून।

शपथकर्ता

मैं उपरोक्त नामांकित शपथकर्ता सशपथ निम्न कथन करता हूँ-

1. यह कि शपथकर्ता का उपरोक्त नाम व पता सही एवं सत्य है।
2. यह कि खसरा नम्बर 447 रायपुर चौक, देहरादून, उत्तराखण्ड स्थित भूमि का विधिक स्वामी है जहाँ पर एक रिटेल आउटलेट (पेट्रोल पंप) स्थापित करने का प्रस्ताव है।
3. यह कि प्रस्तावित रिटेल आउटलेट के लिये तैयार किये गये लेआउट में केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) और वरिष्ठ पुलिस अधीक्षक देहरादून, मुख्य अग्निशमन अधिकारी देहरादून, उप जिलाधिकारी (सदर) देहरादून, अधिशासी अभियन्ता राष्ट्रीय मार्ग खण्ड, लो0नि0वि0 देहरादून, जिला पूर्ति अधिकारी देहरादून, मसूरी देहरादून विकास प्राधिकरण देहरादून, क्षेत्रीय अधिकारी (प्र0) उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून व उत्तराखण्ड सरकार द्वारा जारी सभी दिशा-निर्देशों का पूरी तरह पालन कर लिया गया है व भविष्य में भी करूंगा।
4. यह कि इंडियन ऑयल कॉर्पोरेशन लिमिटेड अनुमोदन हेतु प्रस्तुत किया गया लेआउट केवल विस्फोटक लाईसेंस प्राप्त करने के लिये है और बिना सभी आवश्यक अनुमति प्राप्त किये कोई निर्माण कार्य प्रारम्भ नहीं किया जायेगा। नक्शे Original हैं व उस पर मेरे, Architect/Designer तथा इंडियन ऑयल कॉर्पोरेशन लिमिटेड के प्रधिकृत अधिकारी नाम-कृष्ण कुमार गुप्ता, मंडल रिटेल सेल्स प्रमुख देहरादून मंडल, कार्यालय 25-नींबूवाला गढ़ी कैन्ट देहरादून के मूल हस्ताक्षर की भी मैं पुष्टि करता हूँ।
5. मैं नक्शों पर प्रतिहस्ताक्षर केवल औपबंधिक रूप से मांग रहा हूँ।
6. यह कि रिटेल आउटलेट का निर्माण कार्य केवल मसूरी देहरादून विकास प्राधिकरण (MDDA) से मानचित्र की स्वीकृति प्राप्त होने के बाद ही प्रारम्भ किया जायेगा एवं स्वीकृत मानचित्र के अनुरूप ही निर्माण कार्य किया जायेगा।
7. यह कि मैं खसरा नम्बर 447 के लिये जिलाधिकारी कार्यालय व अन्य सक्षम अधिकारियों के द्वारा जारी सभी निर्देशों/आदेशों का पूर्ण रूप से पालन करूंगा।
8. यह कि पेट्रोल पंप के निर्माण और उसके संचालन के दौरान सभी सुरक्षा मानकों और नियमों का पूर्ण रूप से पालन करूंगा।

9. यदि मैं द्वारा उपरोक्त के सम्बन्ध कोई तथ्य/तथ्यों को छुपाकर एन0ओ0सी0 प्राप्त की गयी हो तथा अन्य किसी शर्तों का उल्लंघन किया गया हो तो जिलाधिकारी कार्यालय द्वारा जारी एन0ओ0सी0 को समाप्त किये जाने का निर्णय मुझे स्वीकार्य होगा।

स्थापन-

मैं उपरोक्त नामांकित शपथकर्ता आज दिनांक 31/07/24 को स्थान देहरादून में पुष्टि करता हूँ

कि शपथपत्र की चरण संख्या 01 से 08 तक सत्य एवं सही है।

So. No 5952/24

WILSON SINGH (B.L.)
Advocate (Senior)
Chamber No. 92, 1st Floor
Opposite Bar Office
Jwalanta, Dehra Dun (U.P.)



शपथकर्ता 31/07/24

शपथकर्ता 31/07/24

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AFFIDAVIT

BEFORE:- DISTRICT MAGISTRATE

AFFIDAVIT OF ASHISH RAJVANSHI S/O SH. JAI KISHORE RAJVANSHI AGED 27 YEARS R/O RAIPUR DEHRADUN, do hereby solemnly affirm and declare as under:-

1. That the above name and address of the affiant is correct and true.
2. That he is the legal owner of the land situated at Khasra No. 447 Raipur Chowk, Dehradun, Uttarakhand where it is proposed to set up a retail outlet (Petrol Pump).
3. That in the layout prepared for the proposed retail outlet, all the guidelines issued by Central Pollution Control Board (CPCB) and Senior Superintendent of Police Dehradun, Chief Fire Officer Dehradun, Sub-District Magistrate (Sadar) Dehradun, Executive Engineer National Highway Division, Public Works Department Dehradun, District Supply Officer Dehradun, Mussoorie Dehradun Development Authority Dehradun, Regional Officer (Administrative),



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Uttarakhand Pollution Control Board Dehradun and Uttarakhand Government have been fully followed and will be followed in future also.

4. That the layout submitted for approval of Indian Oil Corporation Limited is only for obtaining Explosives Licence and no construction work will be started without obtaining all necessary permissions. The maps are original and I confirm the original signatures of me, Architect / Designer and the authorized officer of Indian Oil Corporation Limited, namely, Krishna Kumar Gupta, Divisional Retail Sales Head, Dehradun Division, Office 25- Nimbuwala Garhi Cantt, Dehradun.
5. I am asking for countersignature on the map only on a provisional basis.
6. That the construction work of the retail outlet will be started only after getting the map approval from Mussoorie Dehradun Development Authority (MDDA)


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and the construction work will be done as per the approved map only.

7. That I will fully comply with all the instructions/orders issued by the District Magistrate's Office and other competent authorities for Khasra No. 447.
8. That I will fully follow all the safety standards and rules during the construction and operation of the petrol pump.
9. That if I have obtained the NOC by concealing any fact(s) in relation to the above and have violated the conditions, then I will accept the decision of the District Magistrate's Office to cancel the NOC issued by me.

Deponent

VERIFICATION:-

I, the above named deponent, confirm today on 03/10/24 at Dehradun place that para 01 to 08 of the present affidavit are true and correct.

Deponent


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ANNEXURE R718

**Proforma
No Objection Certificate
(See rule 144 of the Petroleum Rules, 2002)**

LSDA File No. : 110

Date : 07/01/2025

PESO lda No. : PAUC/DEH/NA4(N7156)

Subject: No objection certificate under the Petroleum Rules, 2002.

With reference to the application No. 12623 dated 27/12/2024 submitted by **INDIAN OIL CORPORATION LIMITED** and in pursuance of rule 144 of the Petroleum Rules, 2002, there is no objection for granting licence under the Petroleum Rules, 2002 to **Shri/Smt./M/s INDIAN OIL CORPORATION LIMITED, DEHRADUN DIVISIONAL OFFICE, 25, NIMBUWALA, GARHI CANTI, Town/Village - DEHRADUN, District - DEHRADUN, State - Uttarakhand, Pincode - 248003** for storage of petroleum products in their premises at **Khasra No. 447 MI, Town/Village - RAIPUR, Taluka/Tehsil - DEHRADUN, District - DEHRADUN, State - Uttarakhand** as shown in the site plan duly endorsed and enclosed herewith.

1. The following particulars have been considered while issuing this no-objection certificate, that-

- (a) comments from the Revenue Department on the issue, regarding the possession of the site by the applicant is lawful and there is an authorisation from the land owner or leaseholder for developing premises under these rules for storage of petroleum products;
- (b) comments from the Police Department regarding traffic density and impact on traffic;
- (c) comments from the concerned Municipal Corporation or Gram Panchayat or local area development authority as applicable, regarding the conformity of proposal to the local area development planning including schools, hospitals and mitigating measure, if any, is provided;
- (d) comments from the National Highways Authority of India or Public Works Department or any other authority concerned regarding road safety, road alignment and road access conformity;
- (e) comments from the Fire Department regarding accessibility of the site to the fire tenders in case of emergency and preparedness of fire services for combating the emergencies.

2. **Condition of NOC**

The retail outlet proposed by the applicant will ensure compliance with the standards of Siting Criteria of Retail Outlet mentioned in the Guidelines for Setting up of New Petrol Pumps dated 07/01/2020 issued by the Central Pollution Control Board and Uttarakhand Government Housing Section-2, Compliance of Notification No. 1647 dated October 08 2021 will be ensured.



Jai Bhawani Ji

Additional District Magistrate

[Signature and seal of District authority]

Copy forwarded to

The Jt. Chief Controller of Explosives, Central Circle, 65/3, A-Block, 11th floor, Jyoti Bhawan (10, Gurukul), Sapay Place, Agra, 282002.
The Controller of Explosives, 42/1, Indira Nagar, Near Asha School, Dehradun, 248001.

Note

1. The licensing authority shall accept the no-objection certificate only for a limited duration from the date of issuance considering grant of licence.
2. A copy of drawing/diagram and other documents and information submitted by the applicant, authority shall be enclosed along with the No Objection certificate and the no-objection certificate shall be valid only for the purpose of application for grant of licence.

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Proforma

No Objection Certificate

(See rule 144 of the Petroleum Rules, 2002)

LSDA File no. : 110


PESO Isda No. :

P/UV/DEH/NA/4(N7156)

Dated: 07.01.2025

Subject: No objection certificate under the Petroleum Rules, 2002.

With reference to the application No. **12623** dated **27/12/2024** submitted by **INDIAN OIL CORPORATION LIMITED** and in pursuance of rule 144 of the Petroleum Rules, 2002, there is no objection for granting licence under the Petroleum Rules, 2002 to **Shri/Smt./M/s INDIAN OIL CORPORATION LIMITED, DEHRADUN DIVISIONAL OFFICE, 25, NIMBUWALA, GARHI CANTT, Town/Village - DEHRADUN, District - DEHRADUN, State - Uttarakhand, Pincode - 248003** for storage of petroleum products in their premises at **Khasra No. 447 MI, Town/Village - RAIPUR, Taluka/Tehsil - DEHRADUN, District -**


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DEHRADUN, **State**-Uttarakhand as shown in the site plan duly endorsed and enclosed herewith.

1. The following particulars have been considered while issuing this no-objection certificate, that-
 - (a) comments from the Revenue Department on the issue, regarding the possession of the site by the applicant is lawful and there is an authorisation from the land owner or leaseholder for developing premises under these rules for storage of petroleum products;
 - (b) comments from the Police Department regarding traffic density and impact on traffic;
 - (c) comments from the concerned Municipal Corporation or Gram Panchayat or local area development authority as applicable, regarding the conformity of proposal to the local area development planning including schools, hospitals and mitigating measure, if any, is provided;
 - (d) comments from the National Highways Authority of India or Public Works Department or any other authority concerned regarding road safety, road alignment and road access conformity;



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(e) comments from the Fire Department regarding accessibility of the site to the fire tenders in case of emergency and preparedness of fire services for combating the emergencies.

2. Condition of NOC

The retail outlet proposed by the applicant will ensure compliance with the standards of Siting Criteria of Retail Outlet mentioned in the Guidelines for Setting up of New Petrol Pumps dated 07.01.2020 issued by the Central Pollution Control Board and Uttarakhand Government Housing Section-2. Compliance of Notification No. 1647 dated October 05 2021 will be ensured.

Jai Bharat singh

Additional District Magistrate

[Signatory and seal of District authority]

Copy forwarded to:

The Jt. Chief Controller of Explosives, Central Circle, 63/4, A-Wing,
IInd floor, Kendralaya (CGO Complex), Sanjay Place, Agra, 282002.

The Controller of Explosives, 42/1, Indira Nagar, Near Asian School,
Dehradun, 248006.



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Note

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1. The licensing authority shall accept the no objection certificate within period of three year from the date of issue for considerind grant of licence.
2. A copy of drawing duly signed and endorsed by the No Objection Certificate issuing Authority shall be enclosed along with the No Objection certificate and forwarded to the above offices of PESO.



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Chambers of Preet Pal Singh <chamberppsingh@gmail.com>

Advance Service of affidavit on behalf of Respondent No.7 in OA No.739 of 2024 titled Roshan Joshi Vs State of Uttarakhand & Ors.

1 message

Chambers of Preet Pal Singh <chamberppsingh@gmail.com>

Fri, Jan 24, 2025 at 1:43 PM

To: "office.nizampasha@gmail.com" <office.nizampasha@gmail.com>, "directorudd@gmail.com" <directorudd@gmail.com>, info.mdda@mddaonline.in, mscb.cpcb@nic.in, msukpcb@yahoo.com, ua@nic.in, "dehradundm@gmail.com" <dehradundm@gmail.com>, kgwalani@indianoil.in

Greetings of the day

Service of affidavit on behalf of Respondent No.7 in OA No.739 of 2024 titled Roshan Joshi Vs State of Uttarakhand & Ors.

*From the Chambers of Preet Pal Singh,
Advocate on Record, Supreme Court of India
2/20B, Upper Ground Floor, Jangpura - A, Delhi - 110014*



Affidavit on behalf of R7.pdf

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